

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BRANCH, NEW DELHI

OA No. 1034 OF 2024

In the matter of:

K Sanjeev Dogra

Applicant

Vs.

State of Himachal Pradesh

Respondent

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Dated: 19.03.2025

Final Report of the Joint Committee in the matter of OA No. 1034 of 2018; K Sanjeev Dogra Versus State of Himachal Pradesh, in compliance to the Orders of Hon'ble National Green Tribunal dated 07/11/2024.

1.0. Background and the Orders of Hon'ble NGT:

The matter pertains to a letter petition filed by Shri K Sanjeev Dogra on 08/01/2024 regarding the alleged illegal sand mining taking place alongside the Chaki river between Kandwal-Lodhwan-Tipri belt, which runs parallel to the Punjab border but is located within Tehsil Nurpur, District Kangra, Himachal Pradesh. It is further alleged that the mentioned illegal mining activities are disrupting the river's ecology, harming the surrounding flora and fauna, and causing significant environmental damage.

It was observed and directed by Hon'ble NGT in its Order dated November 07, 2024 (**Annexure-1**) that:

Para 03: *The allegations made in this letter petition prima-facie give rise to a substantial question relating to environment arising out of implementation of enactments mentioned in Schedule I of NGT Act, 2010, but before proceedings further in the matter we find it appropriate to obtain a factual report for verification of facts, hence we constitute a Joint Committee comprising District Magistrate, Kangra; Himachal Pradesh State Pollution Control Board; and, Central Pollution Control Board.*

Para 04: *Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.*

Para 05: *Above Committee shall collect relevant information after visiting the site and submit report within one month.*

In compliance to the above directions of the Hon'ble NGT, a status cum progress report of the Committee was filed on 8/12/2024 (**Annexure-2**)

The status cum progress report of the Joint Committee was considered by Hon'ble NGT on 10/12/2024 and the Hon'ble NGT vide order dated 10/12/2024 (**Annexure-3**) observed and directed as follows:

Para 02: *Eight weeks' time is granted to the Joint Committee to submit its final report. However, it is clarified that no further time will be granted to the Joint Committee for submitting its final report.*

2.0. Action taken to comply with the directions of Hon'ble NGT:

2.1. Constitution of the Joint Committee:

In compliance to the directions of the Hon'ble NGT, a joint committee comprising of the following members, was constituted:

- i. Deputy Commissioner, Kangra at Dharamshala, Himachal Pradesh
- ii. Er. Varun Gupta, Regional Officer, HPPCB, Dharamshala (Member nominated by Member Secretary, Himachal Pradesh State Pollution Control Board)
- iii. Dr. Narender Sharma, Scientist 'F', CPCB Regional Directorate, Chandigarh (Member and Nodal Officer, nominated by Member Secretary, CPCB)

2.2. Site Visit and Collection of relevant information:

1st Site visit: The Joint Committee conducted a site visit on 02/12/2024 to verify the facts mentioned in the letter petition and collect relevant information for compiling the factual report as directed by the Hon'ble National Green Tribunal.

Since the Kandwal-Lodhwan-Tipri belt falls under the jurisdiction of both the SDM of Nurpur and the SDM of Indora, Shri Gursimar Singh, IAS, SDM of Nurpur, and Shri Surender Thakur, SDM of Indora, participated in the site inspection as representatives of the Deputy Commissioner of Kangra. Additionally, officers from the local Mining Department and the State Pollution Control Board were also present during the inspection to assist the Joint Committee.

Furthermore, the applicants/complainants in Original Application 1034 of 2024, namely Shri K. Sanjeev Dogra, Col. Ashok Kumar (Retd.) and Shri Gurpreet Singh, along with one Shri Mohit Kumar, as a representative of M/s Youth Voice Foundation (an NGO associated with the complainants) also participated in the Joint Inspection.

The attendance sheet is attached as **Annexure-4**.

The joint committee carried out inspections of the three sites in the Kandwal-Lodhwan-Tipri belt, which are identified in the letter petition as areas of illegal mining: i) Kandwal, ii) Lodhwan, and iii) Tipri.

The various photographs taken by the Joint Committee during 1st site inspection are attached as **Annexure-5**

The Joint Committee instructed the officials of District Administration, State Pollution Control Board and Mining Department, who were accompanying the committee for providing assistance, to produce the record as outlined below for verification of the facts and preparation of Factual Report, as directed by Hon'ble National Green Tribunal:

- i. *Details of the river bed mining leases granted by Mining Department to the stone crushers within 2 Km radius of the site under reference during last 5 years, along with copy of EC, CTE, CTO and approved mining plans.*
- ii. *Copies of the approved Mining Plans of all the stone crushing units involved in River bed mining.*
- iii. *Monitoring mechanism adopted by Mining Department, to address/control illegal mining activities in the area.*
- iv. *Details of illegal mining activities reported to and by Mining Department during last 5 years and the action taken by the Mining Department, if any.*
- v. *Details of illegal mining activities reported to and by Police during last 5 years and the action taken by the Mining Department, if any.*
- vi. *Copies of all half-yearly compliance reports submitted by the MoEF&CC regarding compliance of the conditions of Environmental Clearance.*
- vii. *Copy of report of last verification conducted by MoEF&CC regarding the compliance of the conditions of Environmental Clearance.*
- viii. *Copies of Consent to Establish (CTO) granted by HSPCB and the copy of the last inspection report of HSPCB regarding verification of the Compliance of the conditions of CTO granted to stone crushing units for crushing and mining.*

Subsequent to the site inspection of the Joint Committee, an email dated 03/12/2024 (**Annexure-6**) was received from the applicants by CPCB Member (Nodal Officer), with few suggestions, which are reproduced below for reference and record:

- i. *Keeping the long stretch of Chakki River in view the time for verification of facts may be increased to two days if possible.*
- ii. *There are mining sites which are very far in the river beds, which cannot be accessed physically by walking on foot; these may be verified through a drone survey/ satellite imagery.*
- iii. *Stone crushers alongside the river excavate sand and stones from the river beds which are not visible by visual inspection and this has deepened the river bed, changing the course of the river.*

- iv. *Stocks dumped at the crusher's sites may be compared to likely material excavated from the leased land.*

The Joint Committee also requested the Himachal Pradesh Remote Sensing Centre, Shimla, through the SPCB Regional Office, Dharamshala, to provide satellite data for the area to assess the extent of illegal mining, both qualitatively and quantitatively.

The information regarding illegal mining activities (S. No. iv and v above), by the Mining Department and Police over the last five years, was received on 03/12/2024 and 04/12/2024, respectively (**Annexure-7 and Annexure-8**).

The information asked from HPPCB by the Joint Committee was received on February 7, 2025, whereas Mining and Geology Department, Nurpur provided partial information on 28/02/2025 and remaining information was provided on 3-4 March, 2025.

2nd and 3rd Site Visits: After receiving the necessary information from HPPCB and the Mining & Geology Department, the second and third site inspections were conducted on March 4th and 5th, 2025, to complete the activities, for which the Joint Committee had requested time from the Hon'ble National Green Tribunal while submitting the Status cum Progress Report. The attendance sheet is attached as **Annexure-9**.

2.3. Findings made by the Joint Committee during site inspection:

2.3.1. Findings made during 1st Site Inspection carried out on 02/12/2024:

1. According to information provided by the representative of the Mining Department, *14 stone crushers in the Kandwal-Lodhwan-Tipri belt have been granted permission for riverbed mining.*
2. Although 14 stone crushers in the area have been given consent to operate (CTO) by HPPCB, *no mining activities (either legal or illegal) were observed at the time of the inspection probably due to Joint Committee's visit.*
3. As per information provided by Mining department and Police:
 - *A total of 292 cases of Illegal Mining were detected by Mode of Transportation and 13 cases of Illegal Mining were detected by Mode of illegal Extraction/Storage, have been reported by the Mining Department during last 05 years.*

- *A total of 1223 mining challans have been made by Police during the last 05 years.*
4. *The above data clearly indicates that illegal mining is existing in the area/belt in question.*
 5. In Kandwal, Tipri and Lodhwan area Chakki Khad is flowing on the land recorded in the ownership of private land owners at some locations as informed by the revenue staff on spot.
 6. Course of Chakki Khad is not fixed and may vary seasonally and it keeps changing due to floods in the rainy season. At some places, the depth of river is around 5-6 meters or more, it appears that it is due to the fast/strong cutting action of the river, as explained to the Joint Committee by the SDM of Indora and the SDM of Nurpur, under whose jurisdiction this stretch lies.
 7. *As per information provided by joint committee member from HPPCB, there are 14 stone crushers in the Kandwal-Lodhwan-Tipri belt. The joint committee came across two stone crushers during site inspection and it was observed that the stone crushing units had provisions in place to discharge silt directly into the river through pipelines and open channels, in violation of the prescribed guidelines. This could lead to erosion along the riverbanks.*
 8. The Joint Committee noted signs of unscientific riverbed mining, including mining depths exceeding the prescribed limit of 2 meters at several locations. For conclusive evidence, availability of the satellite data of last 5 years, with Himachal Pradesh Remote Sensing, Shimla, is being explored by the Joint Committee.
 9. During the inspection it was found that, a police check-post has been placed at Baba Kudi Mandir, Jhikli Khanni, Tehsil Nurpur, District Kangra, H.P. to check illegal mining across Chakki Khad.
 10. The Joint Committee was informed by representatives of the Deputy Commissioner, Kangra, that: i) The said area being an interstate boundary is always in dispute with regard to the identification of any offence and ii) The District Administration Kangra has taken up the matter with Govt. of Punjab for demarcation of boundary along the river bed, action in this regard is still pending from the State of Punjab.

2.3.2. Findings made during 2nd and 3rd Site Inspections carried out on 04-05 March, 2025:

Initial findings made by the Joint Committee during their inspection on 02/12/2024, along with subsequent information provided by the Mining Department and Police indicate that illegal mining occurs in the area/belt in question.

However, the Joint Committee's observations were required to be confirmed and supported by documents/information namely: i) the Mining Department and ii) the State Pollution Control Board and iii) District Administration.

The information regarding availability of satellite data for the area to assess the extent of illegal mining, both qualitatively and quantitatively, was also awaited from Himachal Pradesh Remote Sensing Centre, Shimla.

It was observed that this matter involves multiple issues, as outlined in Section 2.3 of this report, including:

- i) *Illegal riverbed mining*
- ii) *Unscientific mining*
- iii) *Diversion of river flow*
- iv) *Compliance of prescribed norms by stone crushers regarding crushing and mining activities.*

The findings made during 2nd and 3rd Site Inspections carried out on 04-05 March, 2025 are as follows:

1. Himachal Pradesh Remote Sensing Centre, Shimla, was requested by the Joint Committee through the SPCB Regional Office, Dharamshala, to provide satellite data for the area to assess the extent of illegal mining, both qualitatively and quantitatively, for the last 05 years.

However, a letter dated 31/12/2024 was received from HPPCB Regional Office, Dharamshala on 06/01/2025 (**Annexure-10**) alongwith a communication from Himachal Pradesh Council for Science, Technology and Environment (HIMCOSTE), Shimla dated 26/12/2024 informing that: ***“Himachal Pradesh Remote Sensing Centre does not maintain the proprietary satellite data for the specified region. Our studies and evaluations are based on open-source satellite datasets such as those provided by platforms like Sentinel-2, Landsat, other freely available sources and project base satellite data provided by NSRC/ISRO”.*** The drone survey, as initially proposed by the

Joint Committee could not be conducted due to proximity to Air Force Station and Army Cant area.

2. In view of the above, the Joint Committee visited all the 11 mining leases granted by the Mining Department in the area under reference, as summarized below:

S.No.	Mining Lease	Geo Co-ordinates			Remarks
1	Ankur Stone Crusher Mining Lease Area		Lat	Long	Only two coordinates were available with mining department and hence boundary cannot be defined.
		A	32 20 42.3	75 48 32.4	
		B	32 20 39.2	75 48 29.3	
2	New Nurpur Mining Lease Area		Lat	Long	The coordinates provided by mining department show a closed boundary of the mining lease
		A	32 20 55.43	75 49 2.51	
		B	32 20 54.72	75 49 1.71	
		C	32 20 48.01	75 49 5.50	
		D	32 20 47.35	75 49 5.29	
		E	32 20 46.69	75 49 5.63	
		F	32 20 48.00	75 49 8.99	
		G	32 20 48.70	75 49 8.62	
		H	32 20 50.24	75 49 12.95	
		I	32 20 54.98	75 49 10.45	
		J	32 20 56.12	75 49 5.29	
3	New Shiva Mining Lease Area		Lat	Long	The coordinates provided by mining department show a closed boundary of the mining lease.
		A	32 20 42.75	75 48 43.71	
		B	32 20 42.61	75 48 45.05	
		C	32 20 33.05	75 48 49.68	
		D	32 20 32.87	75 48 44.11	
		E	32 20 37.90	75 48 40.88	
		F	32 20 41.34	75 48 41.02	
4	Shiva Stone Crusher Mining Lease Area		Lat	Long	Only two coordinates were available with mining department and hence boundary cannot be defined.
		A(u/s)	32 20 22.77	75 48 53.15	
		B(d/s)	32 20 20.49	75 48 53.28	

5	Nandi Stone Crusher Mining Lease Area		Lat	Long	Only two coordinates were available with mining department and hence boundary cannot be defined.
		A	32 17 40.5	75 46 43.4	
		B	32 17 24.8	75 46 31.4	
6	Sudhir Singh/Goldmine Crusher Mining Lease Area		Lat	Long	Only two coordinates were available with mining department and hence boundary cannot be defined.
		A	32 16 12.4	75 43 18.4	
		B	32 16 21.3	75 43 26.1	
7	Om Stone Crusher Mining Lease Area		Lat	Long	The coordinates provided by mining department show a closed boundary of the mining lease.
		A	32 16 19.90	75 43 37.10	
		B	32 16 26.58	75 43 37.69	
		C	32 16 26.87	75 43 43.26	
		D	32 16 15.08	75 43 45.82	
		E	32 16 14.85	75 43 40.58	
8	JV Mining Stone Lease Area		Lat	Long	The coordinates provided by mining department show a closed boundary of the mining lease.
		P1	32 16 25.94	75 44 8.85	
		P2	32 16 20.94	75 44 4.47	
		P3	32 16 20.87	75 43 59.34	
		P4	32 16 22.47	75 43 51.69	
		P5	32 16 23.46	75 43 48.84	
		P6	32 16 25.44	75 43 50.04	
		P7	32 16 24.63	75 43 58.73	
9	Shivam Stone Mining Lease Area		Lat	Long	As per coordinates provided by the Mining Department, point A and C, B and D shows same values for latitude and longitude hence the lease area lies between two points, but the boundary is not defined
		A	32 16 12.4	75 43 18.4	
		B	32 16 21.3	75 43 26.1	
		C	32 16 12.4	75 43 18.4	
		D	32 16 21.3	75 43 26.1	
10	Bhandral Stone Mining Lease Area		Lat	Long	These coordinates provide closed boundary.
		P1	32 16 16.22	75 43 19.54	

		P2	32 16 14.21	75 43 19.79	
		P3	32 16 10.81	75 43 17.99	
		P4	32 16 10.72	75 43 13.09	
		P5	32 16 12.24	75 43 09.66	
		P6	32 16 15.91	75 43 09.41	
11	Bhandral Stone (Lease Time Period Completed)		Lat	Long	As per mining department the coordinates for Bhandral Stone mining area consist of only one point. so it is difficult to define a boundary for the mining area
		A	32 16 22.49	75 44 2.49	

3. As it can be seen from the above table that ***Mining Department has not defined the Boundary of the 06 mining leases out of 11 mining leases in their respective mining plans, therefore, illegal mining activities in atleast in these 06 mining leases can not be ruled out in the absence of a defined boundary.***
4. The retaining structure have been recommended at specific locations in the respective mining plans. ***However, it was observed that no such retaining structures have been provided, which amounts to illegal mining.*** The Mining Officer accompanying the Joint Committee also confirmed that retaining structures have not been provided.
5. One of the sustainable mining practices as per Sustainable Sand Mining Guidelines-2016 of MoEF&CC, is ***“To submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.”******However, no such annual study has been conducted.***
6. The Joint Committee also visited the following stone crushers located in the area under reference:

S. No.	Date	Name and address of the stone crusher	Latitude	Longitude
1	04.03.2025	M/s Nandi Stone Crusher VPO Kandwal Tehsil Nurpur Distt Kangra H.P.	32.28589	75.76943
2	04.03.2025	M/s Shri Ram Stone Crusher VPO Kandwal Tehsil Nurpur Distt Kangra H.P.	32.28543	75.77164
3	04.03.2025	M/s Shiva Stone Crusher Village & P.O. Kandwal Tehsil Indora Distt Kangra H.P.	32.28583	75.77215

4	04.03.2025	M/s Mahadev Stone Crusher VPO Kandwal Tehsil Nurpur, Distt Kangra H.P.	32.28642	75.77362
5	04.03.2025	M/s New Nurpur Stone Crusher VPO Kandwal Tehsil Nurpur Distt Kangra H.P.	32.28515	75.77321
6	04.03.2025	M/s Shivam Stone Crusher Village & PO Barikhad Tehsil Indora Distt Kangra H.P.	32.27528	75.76226
7	04.03.2025	M/s Diamond Enterprises Stone Crusher Village Barikhad P.O. Lodhwan Tehsil Nurpur Distt. Kangra, H.P.	32.27514	75.75153
8	04.03.2025	M/s Ankur Stone Crusher VPO Lodhwan, Indora, Kangra, H.P	32.27481	75.75018
9	04.03.2025	M/s SCS Stone Crusher VPO Lodhwan, Kangra, H.P.	32.27503	75.74856
10	05.03.2025	M/s Gold Mine Stone Crusher Village & P.O. Lodhwan Tehsil Indora Distt Kangra H.P.	32.26947	75.72556
11	05.03.2025	M/s Om Stone Crushers Village Tipri PO Lodhwan Tehsil Indora Distt Kangra H.P.	32.26904	75.71513
12	05.03.2025	M/s JV Stone Crusher Village & PO Lodhwan Tehsil Indora, Distt Kangra H.P.	32.26908	75.71838
13	05.03.2025	M/s Mankotia Stone Crusher Village TipriPO Lodhwan Tehsil Indora Distt Kangra H.P.	32.26891	75.7202
14	05.03.2025	M/s Bhandral Stone Crusher Village Hagwal PO Bhadroya Tehsil Indora Distt Kangra H.P.	32.26633	75.70836

7. It was observed that the stone crushers are not complying with all the dust control measures as specified in ***“Environmental Guidelines for Stone Crushing Units” issued by CPCB in June 2023*** including installation of dry extraction cum bag filter followed by cyclone to be provided for control of emissions. Reports of inspections conducted by HPPCB in the past also revealed non-compliance with regard to dust control measures specified in CPCB’s Guidelines (***Annexure-11***). *In this regard, it was informed by Member representing HPPCB in the Joint Committee and Regional Officer, HPPCB, Dharamshala that as per letter dated 14/01/2025 issued to all regional offices by the Member Secretary, HPPCB, an extension of time upto 31/03/2025 has been granted to stone crushers for complying with some components/requirements of CPCB’s Guideline including installation of dry extraction cum bag filter followed by cyclone (Annexure-12).*
8. It was observed during 1st inspection that stone crusher were discharging waste water containing silt directly and/or indirectly into the river. However, it was observed during 2nd and 3rd site inspection that out of 14 stone crushers, 13 stone crushers have made arrangements to desilt the waste water and also for storage for recycling by constructing earthen ponds. Whereas, one crusher namely M/s Bhandral Stone Crusher is using channels for settling the silt followed by pond to store and recycle the clear water.

The various photographs taken by the Joint Committee during 2nd and 3rd site inspections are attached as **Annexure-13**.

3.0. Conclusion and Recommendations:

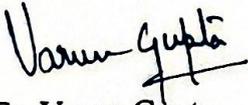
1. A total of 292 cases of Illegal Mining were detected by Mode of Transportation and 13 cases of Illegal Mining were detected by Mode of illegal Extraction/Storage, have been reported by the Mining Department during last 05 years. Further, a total of 1223 mining challans have been issued by Police during the last 05 years. *Therefore, illegal mining activities in the area under reference as alleged by the applicants can not be rule out.*
2. Mining Department has also not defined the Boundary of the 06 mining leases out of 11 mining leases in their respective mining plans. *Therefore, illegal mining activities in atleast in these 06 mining leases can not be ruled out in the absence of a defined boundary. It is recommended that Mining Department make an arrangement to assign proper Geo Co-ordinates by adopting advanced technology to ensure that a closed and independent boundary is assigned to each mining lease.*
3. The Joint Committee tried to obtain the historical data from Himachal Pradesh Remote Sensing Centre, however, it was informed that: *“Himachal Pradesh Remote Sensing Centre does not maintain the proprietary satellite data for the specified region. Our studies and evaluations are based on open-source satellite datasets such as those provided by platforms like Sentinel-2, Landsat, other freely available sources and project base satellite data provided by NSRC/ISRO”*. *Therefore, it is recommended that Mining Department may share data collected in this report of the Joint Committee to HP Remote Sensing Centre, and jointly take up a “Site & Project Specific Assignment” regarding past illegal mining activities, for management of mining activities in the area and take appropriate actions.*
4. No retaining structure *have been provided in the mining leases, which amounts to unscientific mining.*
5. Further, no annual replenishment studies have been conducted as recommended in Sustainable Sand Mining Guidelines-2016 of MoEF&CC. *It is recommended that the Mining Department shall ensure implementation of mining plans and Sustainable Sand Mining Guidelines-2016 to ensure that no unscientific mining is done by the mining*

lease holders.

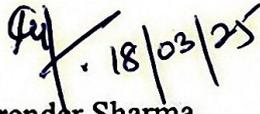
6. The stone crushers are yet to fully comply with the **“Environmental Guidelines for Stone Crushing Units” issued by CPCB in June 2023. HPPCB has granted an extension of time upto 31/03/2025 to stone crushers for complying with some components/requirements of CPCB’s Guideline including installation of dry extraction cum bag filter followed by cyclone.**
7. During the 2nd and 3rd site inspections, it was observed that stone crushers had taken measures to desilt wastewater and store for recycling by constructing earthen ponds. **However, earlier the stone crushers had been discharging waste water containing silt in the river, as observed by the Joint Committee during 1st site inspection conducted on 02/12/2024. It is recommended that the HPPCB shall ensure compliance to all prescribed guidelines and norms for stone crushers besides taking action for past violations, including the imposition of environmental compensation.**
8. During the inspection, a joint representation was received from the crusher owners followed by a detailed representation through email (**Annexure-14**), regarding the alleged illegal mining activities by the stone crushers situated in the State of Punjab at the border of Himachal Pradesh. It was informed by representatives of the Deputy Commissioner, Kangra, that: i) The said area being an interstate boundary is always in dispute with regard to the identification of any offence and ii) The District Administration Kangra has taken up the matter with Govt. of Punjab for demarcation of boundary along the river bed.
9. It is suggested that to eliminate manual intervention and effectively prevent illegal mining, stone crusher units should install an integrated automatic weigh bridge . This system will monitor both incoming raw material and outgoing finished products, ensuring traceability of the source- legal or illegal. Additionally, the system should be equipped with a PTZ camera and be integrated with X and W Forms, which should be reported live to the Mining Department for real-time regulation and monitoring.
10. It is suggested that Mining Department and Himachal Pradesh State Electricity Board Limited (HPSEBL) should jointly assess the crushing capacity objectively to determine the ratio of raw material (legal/illegal) entering stone crushers and to track the volume of finished products. Further, since the capacity is directly linked to electricity consumption,

regulating power supply is crucial to prevent illegal mining and unauthorized crushing. Therefore, it is suggested that all crushing units be connected to a single feeder system from the nearest 33 KV substation to enable precise energy metering and compliance.

It is humbly prayed that the above factual report of the Joint Committee may be considered and taken on record by the Hon'ble National Green Tribunal. The Joint Committee shall abide by further directions of Hon'ble NGT in this matter.



Er. Varun Gupta,
Regional Officer, HPPCB,
Dharamshala


18/03/25

Dr. Narender Sharma,
Scientist 'F'
CPCB, Regional Directorate,
Chandigarh



Hemraj Bairwa, IAS
Deputy Commissioner,
Kangra at Dharamshala,
Himachal Pradesh

Date: March 18, 2025

Item No.01

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1034/2024

K Sanjeev Dogra

Applicant(s)

Versus

State of Himachal Pradesh

Respondent(s)

Date of hearing: 07.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None

ORDER

1. K Sanjeev Dogra has sent a letter petition dated 08.01.2024 raising a complaint of illegal mining on river side in State of Himachal Pradesh and this letter petition has been registered as Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.***

2. Complainant has said that illegal sand mining is being carrying on alongside Chaki river between Kandwal-Lodhwan-Tipri belt which is parallel with Punjab border but falls under Tehsil Nurpur, District Kangra State of Himachal Pradesh. The aforesaid illegal mining is not

only disturbing river ecology but also causing damage to flora and fauna and thus damaging the environment.

3. The allegations made in this letter petition prima-facie give rise to a substantial question relating to environment arising out of implementation of enactments mentioned in Schedule I of NGT Act, 2010, but before proceedings further in the matter we find it appropriate to obtain a factual report for verification of facts, hence we constitute a Joint Committee comprising District Magistrate, Kangra; Himachal Pradesh State Pollution Control Board; and, Central Pollution Control Board.

4. Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.

5. Above Committee shall collect relevant information after visiting the site and submit report within one month.

6. List for further hearing on 10.12.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 07, 2024
Original Application No. 1034/2024
M

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BRANCH, NEW DELHI**

OA No. 1034/2024

In the matter of:

K Sanjeev Dogra

Applicant

Vs.

State of Himachal Pradesh

Respondent

Index

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1.	Status cum Progress Report of the Joint Committee in compliance to Hon'ble NGT order dated 07.11.2024 in O.A No. 1034/2024.	
2.	Annexure - 1 A copy of Hon'ble NGT order dated 07.11.2024 in O.A No 1034/2024.	
3.	Annexure – 2 A copy of attendance sheet of site visit of the joint committee on 02.12.2024.	
4.	Annexure - 3 A copy of email dated 03.12.2024.	
5.	Annexure - 4 A copy of details of illegal mining cases detected by Mining Officer Nurpur in the area of Kandwal- Lodhwan-Tippri Belt, District Kangra, Himchal Pradesh.	
6.	Annexure - 5 A copy of Mining Challans details from year 2020 to 2024 (30.11.2024)	
7.	Annexure - 6 A copy of letter dated 29.11.2024 issued by Himachal Pradesh SPCB to H.P. Council for Science, Technology and Environment.	
8.	Annexure- 7 Photographs taken by the Joint Committee during site inspection.	



**Filed by Adv. Soni Singh
(On behalf on Central Pollution Control Board)**

**Place: Delhi
Dated: 08.12.2024**

A-14 Nizamuddin East
New Delhi - 110013
Ph. 011-46502980
E: vga@vgalegal.com

Status cum Progress Report of the Joint Committee in the matter of OA No. 1034 of 2024; K Sanjeev Dogra Versus State of Himachal Pradesh, in compliance to the Orders of Hon'ble National Green Tribunal dated 07/11/2024.

1.0. Background and the Orders of Hon'ble NGT:

The matter pertains to a complaint filed by Shri K Sanjeev Dogra on 08/01/2024 regarding the alleged illegal sand mining taking place alongside the Chaki river between Kandwal-Lodhwan-Tipri belt, which runs parallel to the Punjab border but is located within Tehsil Nurpur, District Kangra, Himachal Pradesh. It is further alleged that the mentioned illegal mining activities are disrupting the river's ecology, harming the surrounding flora and fauna, and causing significant environmental damage.

It was observed and directed by Hon'ble NGT in its Order dated November 07, 2024 (Annexure-1) that:

Para 03: The allegations made in this letter petition prima-facie give rise to a substantial question relating to environment arising out of implementation of enactments mentioned in Schedule I of NGT Act, 2010, but before proceedings further in the matter we find it appropriate to obtain a factual report for verification of facts, hence we constitute a Joint Committee comprising District Magistrate, Kangra; Himachal Pradesh State Pollution Control Board; and, Central Pollution Control Board.

Para 04: Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.

Para 05: Above Committee shall collect relevant information after visiting the site and submit report within one month.

2.0. Action taken to comply with the directions of Hon'ble NGT:

2.1. Constitution of the Joint Committee:

In compliance to the directions of the Hon'ble NGT, a joint committee comprising of the following members, was constituted:

- i. Deputy Commissioner, Kangra at Dharamshala, Himachal Pradesh
- ii. Er. Varun Gupta, Regional Officer, HPPCB, Dharamshala (Member nominated by Member Secretary, Himachal Pradesh State Pollution Control Board)
- iii. Dr. Narender Sharma, Scientist 'F', CPCB Regional Directorate, Chandigarh (Member and Nodal Officer, nominated by Member Secretary, CPCB)

2.2. Site Visit and Collection of relevant information:

The Joint Committee conducted a site visit on 02/12/2024 to: (i) verify the facts mentioned in the letter petition and (ii) collect relevant information for compiling the factual report as directed by the Hon'ble National Green Tribunal.

Since the Kandwal-Lodhwan-Tipri belt falls under the jurisdiction of both the SDM of Nurpur and the SDM of Indora, Shri Gursimar Singh, IAS, SDM of Nurpur, and Shri Surender Thakur, SDM of Indora, participated in the site inspection as representatives of the Deputy Commissioner of Kangra. Additionally, officers from the local Mining Department and the State Pollution Control Board were also present during the inspection to assist the Joint Committee.

Furthermore, the applicants/complainants in Original Application 1034 of 2024, namely Shri K. Sanjeev Dogra, Col. Ashok Kumar (Retd.) and Shri Gurpreet Singh, along with one Shri Mohit Kumar, identified as a representative of M/s Youth Voice Foundation (an NGO associated with the complainants) also participated in the Joint Inspection.

The attendance sheet is attached as **Annexure-2**.

Subsequent to the site inspection of the Joint Committee, an email dated 03/12/2024 (**Annexure-3**) was received from the applicants by CPCB Member (Nodal Officer), with few suggestions, which are reproduced below for reference and record:

- i. Keeping the long stretch of Chakki River in view the time for verification of facts may be increased to two days if possible.*
- ii. There are mining sites which are very far in the river beds, which cannot be accessed physically by walking on foot; these may be verified through a drone survey/ satellite imagery*
- iii. Stone crushers alongside the river excavate sand and stones from the river beds which are not visible by visual inspection and this has deepened the river bed, changing the course of the river.*
- iv. Stocks dumped at the crusher's sites may be compared to likely material excavated from the leased land.*

The joint committee carried out inspections of the three sites in the Kandwal-Lodhwan-Tipri belt, identified in the letter petition as areas of illegal mining: i) Kandwal, ii) Lodhwan, and iii) Tipri.

The Joint Committee instructed the officials of District Administration, State Pollution Control Board and Mining Department, who were accompanying the committee for providing assistance, to produce the record as outlined below for verification of the facts and preparation of Factual Report, as directed by Hon'ble National Green Tribunal:

- i. *Details of the river bed mining leases granted by Mining Department to the stone crushers within 2 Km radius of the site under reference during last 5 years, along with copy of EC, CTE, CTO and approved mining plans.*
- ii. *Copies of the approved Mining Plans of all the stone crushing units involved in River bed mining.*
- iii. *Monitoring mechanism adopted by Mining Department, to address/control illegal mining activities in the area.*
- iv. *Details of illegal mining activities reported to and by Mining Department during last 5 years and the action taken by the Mining Department, if any.*
- v. *Details of illegal mining activities reported to and by Police during last 5 years and the action taken by the Mining Department, if any.*
- vi. *Copies of all half-yearly compliance reports submitted by the MoEF&CC regarding compliance of the conditions of Environmental Clearance.*
- vii. *Copy of report of last verification conducted by MoEF&CC regarding the compliance of the conditions of Environmental Clearance.*
- viii. *Copies of Consent to Establish (CTO) granted by HSPCB and the copy of the last inspection report of HSPCB regarding verification of the Compliance of the conditions of CTO granted to stone crushing units for crushing and mining.*
- ix. *Availability of the Satellite data of the site (within 2 Km radius) under reference, with Himachal Pradesh Remote Sensing Centre, for the last 05 years.*

Due to short notice given by the Joint committee to produce the record, only record pertaining to S.No. i (partial details), iv and v above was produced, however record pertaining to rest of the points could not be produced and is still awaited from the concerned departments. The information regarding illegal mining activities (S. No. iv and v above), by the Mining Department and Police over the last five years, was received on 03/12/2024 and 04/12/2024, respectively (**Annexure-4 and Annexure-5**).

The Joint Committee has also requested the Himachal Pradesh Remote Sensing Centre, Shimla, through the SPCB Regional Office, Dharamshala, to provide satellite data for the area to assess the extent of illegal mining, both qualitatively and quantitatively. (**Annexure-6**).

The various photographs taken by the Joint Committee during site inspection are attached as

2.3. Findings made by the Joint Committee during site inspection:

1. According to information provided by the representative of the Mining Department, *11 stone crushers in the Kandwal-Lodhwan-Tipri belt have been granted permission for riverbed mining.*
2. Although several stone crushers in the area have been given consent to operate (CTO) by HPPCB, *no mining activities (either legal or illegal) were observed at the time of the inspection. It seems that the stone crushing units were aware of the Joint Committee's visit.*
3. As per information provided by Mining department and police:
 - *A total of 292 cases of Illegal Mining were detected by Mode of Transportation and 13 cases of Illegal Mining were detected by Mode of illegal Extraction/Storage, have been reported by the Mining Department during last 05 years (Annexure-4).*
 - *A total of 1223 mining challans have been made by Police during the last 05 years (Annexure-5)*
4. *The above data clearly indicates that illegal mining is existing in the area/belt in question.*
5. In Kandwal, Tipri and Lodhwan area Chakki Khad is flowing on the land recorded in the ownership of private land owners at some locations as informed by the revenue staff on spot.
6. Course of Chakki Khad is not fixed and may vary seasonally and it keeps changing due to floods in the rainy season. At some places, the depth of river is around 5-6 meters or more, it appears that it is due to the fast/strong cutting action of the river, as explained to the Joint Committee by the SDM of Indora and the SDM of Nurpur, under whose jurisdiction this stretch lies.
7. *As per information provided by member representing HPPCB, there are 11 stone crushers in the Kandwal-Lodhwan-Tipri belt. The joint committee came across two stone crushers during site inspection and it was observed that the stone crushing units had provisions in place to discharge silt directly into the river through pipelines and open channels, in violation of the prescribed guidelines. Hence, it is likely that the stone crushing units, owing to their proximity, may be consistently discharging silt into the river. This could potentially alter localized river flow at various points and lead to erosion along the riverbanks. The joint committee will further investigate this on receipt of relevant details from concerned departments.*

8. The Joint Committee noted signs of unscientific riverbed mining, including mining depths exceeding the prescribed limit of 2 meters at several locations, but for conclusive evidence, availability of the satellite data of last 5 years, with Himachal Pradesh Remote Sensing, Shimla, is being explored by the Joint Committee.
9. During the inspection it was found that, a police check-post has been placed at Baba Kudi Mandir, Jhikli Khanni, Tehsil Nurpur, District Kangra, H.P. to check illegal mining across Chakki Khad.
10. The Joint Committee was informed by representatives of the Deputy Commissioner, Kangra, that: i) The said area being an interstate boundary is always in dispute with regard to the identification of any offence and ii) The District Administration Kangra has taken up the matter with Govt. of Punjab for demarcation of boundary along the river bed, action in this regard is still pending from the State of Punjab.

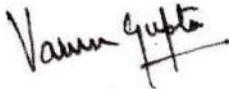
3.0. Submission of the Joint Committee:

The Joint Committee humbly submits that:

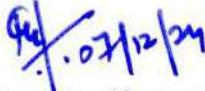
1. Initial findings made by the Joint Committee during their inspection, along with subsequent information provided by the Mining Department and Police indicate that illegal mining occurs in the area/belt in question.
2. However, the Joint Committee's observations need to be confirmed and supported by documents/information that are still pending from the relevant agencies, namely: i) the Mining Department and ii) the State Pollution Control Board and iii) District Administration, after which a re-inspection will be necessary, for validation.
3. The information regarding availability of satellite data for the area to assess the extent of illegal mining, both qualitatively and quantitatively, is awaited from Himachal Pradesh Remote Sensing Centre, Shimla.
4. This matter involves multiple issues, as outlined in Section 2.3 of this report, including:
 - i) *Illegal riverbed mining*
 - ii) *Unscientific mining*
 - iii) *Diversion of river flow*
 - iv) *Compliance of prescribed norms by stone crushers regarding crushing and mining activities.*
5. After receiving the requested details from the concerned departments, multiple visits, including a drone survey, may be necessary for the Joint Committee in order to submit a comprehensive factual report, as directed by the Hon'ble NGT.

Therefore, it is respectfully submitted that this "Status and Progress Report" of the Joint Committee may kindly be considered and taken on record by the Hon'ble NGT, and that the Joint Committee's request for an 8-weeks extension to submit a comprehensive factual report covering all the issues may kindly be considered by the Hon'ble NGT.

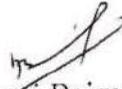
The Joint Committee shall abide by further directions of Hon'ble NGT in this matter.



Er. Varun Gupta,
Regional Officer,
HPPCB,
Dharamshala



Dr. Narender Sharma,
Scientist 'F'
CPCB, Regional
Directorate, Chandigarh



Hemraj Bairwa, IAS
Deputy Commissioner,
Kangra at Dharamshala,
Himachal Pradesh

Date: December 7, 2024

Item No.01

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1034/2024

K Sanjeev Dogra

Applicant(s)

Versus

State of Himachal Pradesh

Respondent(s)

Date of hearing: 07.11.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicants: None

ORDER

1. K Sanjeev Dogra has sent a letter petition dated 08.01.2024 raising a complaint of illegal mining on river side in State of Himachal Pradesh and this letter petition has been registered as Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') in exercise of *suo-moto* jurisdiction in view of law laid down by Supreme Court in ***Municipal Corporation of Greater Mumbai Versus Ankita Sinha and Others, (2022) 13 SCC 401.***

2. Complainant has said that illegal sand mining is being carrying on alongside Chaki river between Kandwal-Lodhwan-Tipri belt which is parallel with Punjab border but falls under Tehsil Nurpur, District Kangra State of Himachal Pradesh. The aforesaid illegal mining is not

only disturbing river ecology but also causing damage to flora and fauna and thus damaging the environment.

3. The allegations made in this letter petition prima-facie give rise to a substantial question relating to environment arising out of implementation of enactments mentioned in Schedule I of NGT Act, 2010, but before proceedings further in the matter we find it appropriate to obtain a factual report for verification of facts, hence we constitute a Joint Committee comprising District Magistrate, Kangra; Himachal Pradesh State Pollution Control Board; and, Central Pollution Control Board.

4. Central Pollution Control Board shall be the Nodal Authority for co-ordination and compliance of this order.

5. Above Committee shall collect relevant information after visiting the site and submit report within one month.

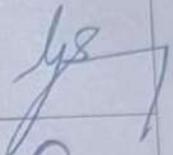
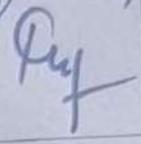
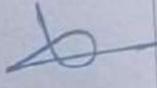
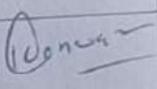
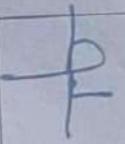
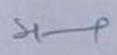
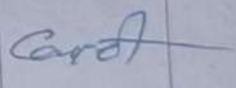
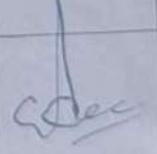
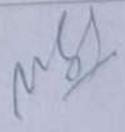
6. List for further hearing on 10.12.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

November 07, 2024
Original Application No. 1034/2024
M

Site Visit of the Joint Committee on 02/12/2024 at 11.30 AM, in the matter of OA No. 1034/2024; K Sanjeev Dogra Vs. State of Himachal Pradesh

S.No.	Name, Designation & Department	Contact No. & Email ID	Signature
1.	Jyotsnmae Singh SDM Nurepue	8826695907	
2.	Dr. Narendra Sharma CPQB RD, Chand	9814004377	
3.	Varun Gupta RO, HSPCB, Dharamshala	9418012852	
4.	K. Sanjeev Dogra & Col. Ashok Dogra Complainant (Gurpreet Singh)	7051986506	
5.	Suwendra Thakur SDM Indri	9418107999	
6.	Suresh Kumar Mining office Nurepue	9418439966	
7.	GURPREET SINGH	9958389841	
8.	Col. Ashok Kumar	7051986506	
9.	Mohit Kohar	7814612575	
10.			

Annexure-3

Our Submission on visiting spot with regards to compliance to the directions of Hon'ble NGT

13

yo

youthvoice4human@gmail.com

Tue, 03 Dec 2024 4:44:40 PM +0530

To "Deputy Commissioner Kangra" <dc-kan-hp@nic.in>, "ADM Kangra Dharamshala" <adm-kan-hp@nic.in>, "pcbproassur" <pcbproassur@gmail.com>, "SDM Nurpur Distt Kangra H P" <sdmnur-kan-hp@nic.in>, "Narender Sharma" <narendersharma.cpcb@gov.in>, "Deeksha Garg" <deeksha.cpcb@gov.in>

Cc "kanwardogra1973" <kanwardogra1973@gmail.com>, "colashokdogra" <colashokdogra@gmail.com>, "princechandreed50" <princechandreed50@gmail.com>

Tags Not in Contacts

Dear Sir(s),

Greetings for the day!!!

We would like to thank you and all other members of the committee for visiting on 02 Dec 2024 for verification of facts as mentioned in our position compliance to the directions of Hon'ble NGT.

1. We would like to submit following suggestions for your kind consideration please: -

- Keeping the long stretch of Chakki River in view the time for verification of facts may be increased to two days if possible.
- There are mining sites which are very far in the river beds, which cannot be accessed physically by walking on foot; these may be verified through a drone survey/ satellite margay
- Stone crushers alongside the river excavate sand and stones from the river beds which are not visible by visual inspection and this has deepened the river bed, changing the course of the river.
- Stocks dumped at the crusher's sites may be compared to likely material excavated from the leased land.

2. The impact of Deepening of river bed is disastrous as the speed of water flow has increased tremendously causing huge damage to the following public resources.

- Old Chakki Bridge connecting Punjab with Himachal near kandwal was washed away. New Bridge now also has fair chances of collapse as some of its supporting pillars are getting damaged. The Bridge was closed for traffic for a long time and with major repairs, it has now been opened to Traffic. The Railway bridge (Pathankot-Joginder nagar narrow gauge Route) was washed away due to increased flow of the river.
- Lots of Stretches of agricultural land have been washed away due to changes in the course of the river.
- Major damage has been done to the supporting pillars of the main bridge on Delhi-Jammu Highway at the entrance of Pathankot have been damaged and this can lead to a big national problem, as this bridge connects rest of India with J & K. It is also a strategically important Bridge.
- The main railway bridge at Chakki at Pathankot is also threatened due to the flow of water in the chakki river. If this bridge collapses, the whole rail traffic will have to be diverted from Jalandhar to Amritsar and then to J & K. This will also affect the movement of Defence Forces and their war like situation.
- The road to Pathankot airport gets washed away every rainy season and the airport remains inaccessible most of the time. It has got to the situation that there is no operational airport in Pathankot right now. Also 164 Military Hospital area is likely to be damaged if unabated mining continues.
- A number of villages are also affected and retaining walls built are not likely to bear the pressure of the river flow in the rainy season.

3. We would like to suggest that a total Ban on Mining and Crushers industry should be imposed in and around Chakki River.

Thank you Once again.

Your Faithfully

From

K Sanjeev Dogra

Col Ashok Kumar(Retd)

Gurpreet Singh

Annexure-4

Annexure-ADetail of illegal Mining Cases Detected by Mining Office Nurpur in the area of Kandwal-Lodhwan-Tippri Belt,
District Kangra, H.P.

Year wise	Illegal Mining Cases Detected by Mode of Transportation (U/R 79)		Illegal Mining Cases Detected by Mode of illegal Extraction/Storage (U/R 72)		Total Compounding fee (in Rs.)	
	No. of Case Detected	No of cases Compounde d	Compounding Fee (in Rs.)	No of cases Detected		No of cases Compounded
2020-21	43	43	3,13,300/-	--	--	3,13,300/-
2021-22	37	37	2,04,700/-	05	05	2,10,000/-
2022-23	53	53	3,44,900/-	01	01	50,000/-
2023-24	73	73	4,67,600/-	04	04	1,60,000/-
2024-25	86	68	3,90,100/-	03	03	1,50,000/-
Total	292	274	17,20,600/-	13	13	5,70,000/-


 Mining Officer, Nurpur
 Distt. Kangra, (H.P.)

Annexure-5

Mining Challans details from year 2020 to 2024 (30.11.2024)

PS	Year	No. of cases	No. of challans Made	Fine realized
Damtal	2020	-	88	11,46,100
Nurpur		07	57	3,46,800
Total		07	145	14,92,900
Damtal	2021	05	84	6,63,400
Nurpur		-	36	3,36,600
Total		05	120	10,00,000
Damtal	2022	01	137	15,86,700
Nurpur		01	68	3,82,600
Total		02	205	19,69,300
Damtal	2023	01	203	25,68,600
Nurpur		03	208	14,82,900
Total		04	411	40,51,500
Damtal	2024	04	122	22,76,600
Nurpur		04	220	34,84,200
Total		08	342	57,60,800

Auction details

Name of PS	FIR NO. Date and u/s	Quantity	Amount
Nurpur	FIR No. 221/24 dated 01.10.24 u/s 303(2) BNS 21(1) Mines and Minerals Act	41850.62 MT	73,00,000/-
Fatehpur	FIR No. 16/24 dated 03.02.24 u/s 379,447, 427 IPC& 21Mines and Minerals Act.	8443.00 MT	12,38,020/-
Total			85,38,020/-

Annexure-6



H.P. STATE POLLUTION CONTROL BOARD
 "Him Parivesh Bhawan", Regional Office Dharamshala
 Near GSSS, Dari Tehsil Dharamshala, Distt.-Kangra (H.P.), PIN 176057
 Phone No. 01892-222628

Website: <http://hpspcb.nic.in>

e-mail: pcbroyassur@gmail.com

No: PCB/ Mining File/RO(D/sala)/24- 5544-47 Dated: 29/11/2024

To

The Member Secretary (HIMCOSTE)
 H.P. Council for Science, Technology and Environment,
 34 SDA Complex, Kasumpti, Shimla-171009

Subject: Regarding Compliance of Hon'ble NGT Order in the matter of OA No. 1034/2024; K Sanjeev Dogra Vs. State of Himachal Pradesh

Sir,

This is in reference to the order dated: 07.11.2024 passed by Hon'ble NGT in aforesaid matter regarding illegal mining on river side in State of Himachal Pradesh which state as under:

".....2. Complainant has said that illegal sand mining is being carrying on alongside Chaki river between Kandwal-Lodhwan-Tipri belt which is parallel with Punjab border but falls under Tehsil Nurpur, District Kangra State of Himachal Pradesh. The aforesaid illegal mining is not only disturbing river ecology but also causing damage to flora and fauna and thus damaging the environment.

3. The allegations made in this letter petition prima-facie give rise to a substantial question relating to environment arising out of implementation of enactments mentioned in Schedule I of NGT Act, 2010, but before proceedings further in the matter we find it appropriate to obtain a factual report for verification of facts, hence we constitute a Joint Committee comprising District Magistrate, Kangra; Himachal Pradesh State Pollution Control Board; and, Central Pollution Control Board....."

In compliance of above order, a joint committee has been constituted by District Magistrate, Kangra at Dharamshala vide letter no: 1246-49/LB, dated: 29/11/2024 to inspect the site in coordination with Dr. Narender Sharma, Scientist 'F'/Director, Central Pollution Control Board (CPCB), Regional Directorate, BSNL Tel Exchange, 2nd Floor, Sector 49 C, Chandigarh as CPCB is the Nodal Authority for co-ordination and compliance of this order. In this regard, as an email has been received from Dr. Narender Sharma, Scientist 'F'/Director, Central Pollution Control

Board (CPCB) vide which he has desired the following information from the remote sensing department:

Availability of the Satellite data of the site (within 2 Km radius) under reference, with Himachal Pradesh Remote Sensing Centre, for the last 05 years.

You are therefore requested to direct the concerned to provide the desired data to Dr. Narender Sharma, Scientist 'F'/Director, Central Pollution Control Board (CPCB) by e-mail narendersharma.cpcb@gov.in please, so that the same could be compiled in report and the same report could be filed in Hon'ble NGT well in time please.

Yours faithfully,

Encls: Copy of order passed by Hon'ble NGT.

VARUN Digitally signed
by VARUN GUPTA
GUPTA Date: 2024.11.29
15:58:59 +05'30'

Er. Varun Gupta
Asstt. Environmental Engineer
HPSPCB Dharamshala

Copy to:

1. The Member Secretary, HP State Pollution Control Board Shimla for information please.
2. The Additional District Magistrate, Kangra at Dharamshala, Tehsil Dharamshala, District Kangra w.r.t to your office letter no: 1246-49/LB, dated: 29/11/2024 for information please.
3. Dr. Narender Sharma, Scientist 'F'/Director, Central Pollution Control Board (CPCB), Regional Directorate, BSNL Tel Exchange, 2nd Floor, Sector 49 C, Chandigarh for information please.

VARUN Digitally signed
by VARUN GUPTA
GUPTA Date: 2024.11.29
15:59:21 +05'30'

Er. Varun Gupta
Asstt. Environmental Engineer
HPSPCB Dharamshala

Annexure-7

Photographs taken by the Joint Committee during site inspection









Item No. 09

Court No. 2

**BEFORE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1034/2024

K Sanjeev Dogra

Applicant

Versus

State of Himachal Pradesh

Respondent

Date of hearing: 10.12.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. Akshya, Advocate for the Applicant.

Respondents: Ms. Soni Sing, Advocate for CPCB.

ORDER

1. Interim report dated 08.12.2024 has been filed by the Joint Committee wherein request has been made for grant of eight weeks' time for submission of final report.
2. Eight weeks' time is granted to the Joint Committee to submit its final report. However, it is clarified that no further time will be granted to the Joint Committee for submitting its final report.
3. In view of observations made in interim report filed by the Joint Committee, we consider it necessary to have response from (i.) State of Himachal Pradesh through Principal Secretary, Environment, Forest and Climate Change, (ii.) Director, Mining and Geology, (iii.) District Magistrate,

Kangra and (iv.) Himachal Pradesh State Pollution Control Board who are impleaded as respondents no. 1 to 4.

4. The Registry is directed to prepare memo of parties and issue notices to respondents no. 1 to 4 requiring them to file their responses to the averments made in the Original Application and observations made in the interim report of the Joint Committee at least one week before the next date hereby fixed.

5. In the meanwhile, the Director, Mining and Geology, Himachal Pradesh, the District Magistrate, Kangra and the Superintendent of Police, Kangra are directed to ensure that no illegal river bed sand mining is carried out alongside Chakki River in Kandwal-Lodhwan-Tipri belt.

6. List on 20.03.2025 for further consideration.

7. A copy of this order be forwarded to the Director, Mining and Geology, Himachal Pradesh, the District Magistrate, Kangra and the Superintendent of Police, Kangra by email for requisite compliance.

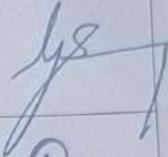
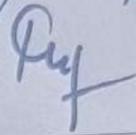
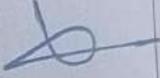
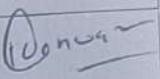
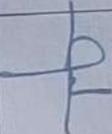
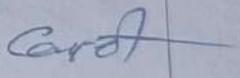
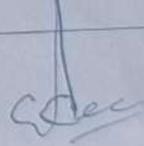
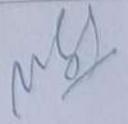
Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

December 10, 2024
Original Application No. 1034/2024
AB

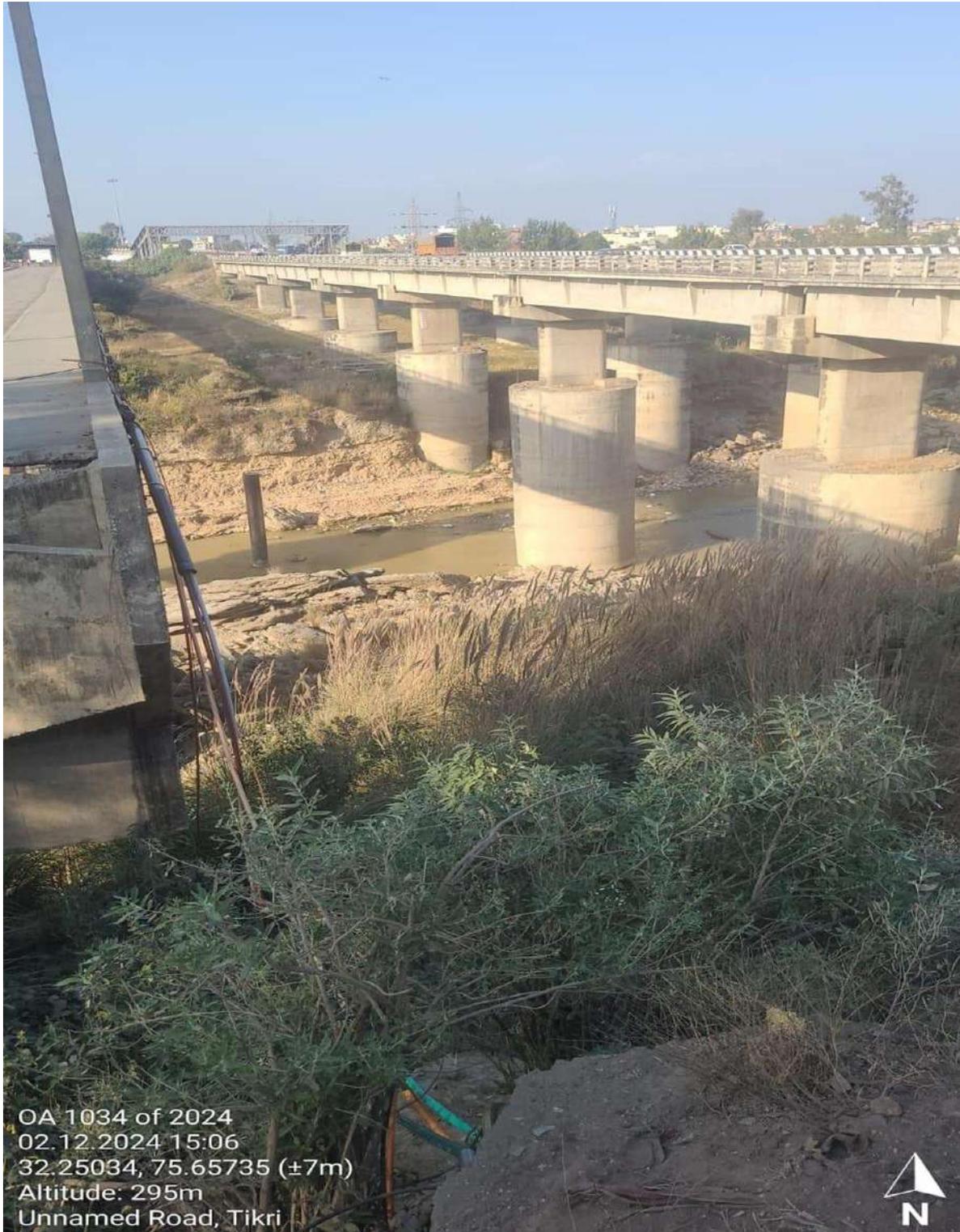
Attendance **60** Sheet

Site Visit of the Joint Committee on 02/12/2024 at 11.30 AM, in the matter of OA No. 1034/2024; K Sanjeev Dogra Vs. State of Himachal Pradesh

S.No.	Name, Designation & Department	Contact No. & Email ID	Signature
1.	Yuseema Singh SDM Nuepue	8826695907	
2.	Dr. Narendra Sharma CPCB RO, Chand	9814004377	
3.	Vasun Gupta RO, HPSPCB, Dharamshala	9418012852	
4.	K. Sanjeev Dogra & Col. Singh Ashok Dogra, Gupreet Singh Cm Plainan	7051986506	
5.	Suender Thakur SDM Indr	9418107799	
6.	Suresh Kumar Mining office Nuepue	9418439966	
7.	GURPREET SINGH	9988389841	
8.	Col. Ashok Kumar	7051986506	
9.	MOLIT KOTHAR	7814612575	
10.			

~~ANNEXURE 5~~

Photographs taken by the Joint Committee during site inspection









Annexure-6

Our Submission on visiting spot with regards to compliance to the directions of Hon'ble NGT

65

yo youthvoice4human@gmail.com

Tue, 03 Dec 2024 4:44:40 PM +0530

To "Deputy Commissioner Kangra" <dc-kan-hp@nic.in>, "ADM Kangra Dharamshala" <adm-kan-hp@nic.in>, "pcbroyassur" <pcbroyassur@gmail.com>, "SDM Nurpur Distt Kangra H P" <sdmnur-kan-hp@nic.in>, "Narender Sharma" <narendersharm.cpcb@gov.in>, "Deeksha Garg" <deeksha.cpcb@gov.in>

Cc "kanwardogra1973" <kanwardogra1973@gmail.com>, "colashokdogra" <colashokdogra@gmail.com>, "princechandreed50" <princechandreed50@gmail.com>

Tags Not in Contacts

Dear Sir(s),

Greetings for the day!!!

We would like to thank you and all other members of the committee for visiting on 02 Dec 2024 for verification of facts as mentioned in our position compliance to the directions of Hon'ble NGT.

1. We would like to submit following suggestions for your kind consideration please: -

- a) Keeping the long stretch of Chakki River in view the time for verification of facts may be increased to two days if possible.
- b) There are mining sites which are very far in the river beds, which cannot be accessed physically by walking on foot; these may be verified through a drone survey/ satellite margay
- c) Stone crushers alongside the river excavate sand and stones from the river beds which are not visible by visual inspection and this has deepened the river bed, changing the course of the river.
- d) Stocks dumped at the crusher's sites may be compared to likely material excavated from the leased land.

2. The impact of Deepening of river bed is disastrous as the speed of water flow has increased tremendously causing huge damage to the following public resources.

- a) Old Chakki Bridge connecting Punjab with Himachal near kandwal was washed away. New Bridge now also has fair chances of collapse as some of its supporting pillars are getting damaged. The Bridge was closed for traffic for a long time and with major repairs, it has now been opened to Traffic. The Railway bridge (Pathankot-Joginder nagar narrow gauge Route) was washed away due to increased flow of the river.
- b) Lots of Stretches of agricultural land have been washed away due to changes in the course of the river.
- c) Major damage has been done to the supporting pillars of the main bridge on Delhi-Jammu Highway at the entrance of Pathankot have been damaged and this can lead to a big national problem, as this bridge connects rest of India with J & K. It is also a strategically important Bridge.
- d) The main railway bridge at Chakki at Pathankot is also threatened due to the flow of water in the chakki river. If this bridge collapses, the whole rail traffic will have to be diverted from Jalandhar to Amritsar and then to J & K. This will also affect the movement of Defence Forces and their war like situation.
- e) The road to Pathankot airport gets washed away every rainy season and the airport remains inaccessible most of the time. It has got to the situation that there is no operational airport in Pathankot right now. Also 164 Military Hospital area is likely to be damaged if unabated mining continues.
- f) A number of villages are also affected and retaining walls built are not likely to bear the pressure of the river flow in the rainy season.

3. We would like to suggest that a total Ban on Mining and Crushers industry should be imposed in and around Chakki River.

Thank you Once again.

Your Faithfully

From

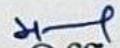
K Sanjeev Dogra

Col Ashok Kumar(Retd)

Gurpreet Singh

Annexure-ADetail of illegal Mining Cases Detected by Mining Office Nurpur in the area of Kandwal-Lodhwan-Tippri Belt,
District Kangra, H.P.

Year wise	Illegal Mining Cases Detected by Mode of Transportation (U/R 79)			Illegal Mining Cases Detected by Mode of illegal Extraction/Storage (U/R 72)			Total Compounding fee (in Rs.)
	No. of Case Detected	No of cases Compounde d	Compounding Fee (in Rs.)	No. of Case Detected	No of cases Compounded	Compounding Fee (in Rs.)	
2020-21	43	43	3,13,300/-	--	--	--	3,13,300/-
2021-22	37	37	2,04,700/-	05	05	2,10,000/-	4,14,700/-
2022-23	53	53	3,44,900/-	01	01	50,000/-	3,94,900/-
2023-24	73	73	4,67,600/-	04	04	1,60,000/-	6,27,600/-
2024-25	86	68	3,90,100/-	03	03	1,50,000/-	5,40,100/-
Total	292	274	17,20,600/-	13	13	5,70,000/-	22,90,600/-


Mining Officer, Nurpur
Distt. Kangra, (H.P.)

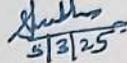
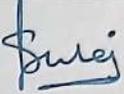
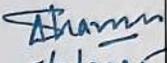
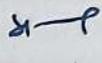
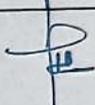
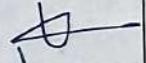
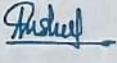
Mining Challans details from year 2020 to 2024 (30.11.2024)

PS	Year	No. of cases	No. of challans Made	Fine realized
Damtal	2020	-	88	11,46,100
Nurpur		07	57	3,46,800
Total		07	145	14,92,900
Damtal	2021	05	84	6,63,400
Nurpur		-	36	3,36,600
Total		05	120	10,00,000
Damtal	2022	01	137	15,86,700
Nurpur		01	68	3,82,600
Total		02	205	19,69,300
Damtal	2023	01	203	25,68,600
Nurpur		03	208	14,82,900
Total		04	411	40,51,500
Damtal	2024	04	122	22,76,600
Nurpur		04	220	34,84,200
Total		08	342	57,60,800

Auction details

Name of PS	FIR NO. Date and u/s	Quantity	Amount
Nurpur	FIR No. 221/24 dated 01.10.24 u/s 303(2) BNS 21(1) Mines and Minerals Act	41850.62 MT	73,00,000/-
Fatehpur	FIR No. 16/24 dated 03.02.24 u/s 379,447, 427 IPC& 21Mines and Minerals Act.	8443.00 MT	12,38,020/-
Total			85,38,020/-

Attendance sheet of site visit of joint committee conducted on date: 05/03/2025 in compliance of Hon'ble NGT Order in the matter of OA No. 1034/2024; K Sanjeev Dogra Vs. State of Himachal Pradesh

Sr. No.	Name & Designation	Name of the Department/ Address	Mobile No./e-mail	Signature
1.	Shubham	CPCB	9888357366	 5/3/25
2.	Suraj	CPCB	8628805101	
3.	Akshay Kumar	Remote Sensing & GIS Expert	8198834098	 5/3/2025
4.	Suresh Kumar Mining officer, Nurgar	Deptt of Industries	748726862	
5.	Dr. Sunder Thakur	SDM Indora	9418167999	
6.	Dr. Namande Sharma ES, CPQ	CPQ, ES, and	981404333	
7.	Vishnu Gupta RO, HPS PCB, D/sala	HPS PCB D/sala	9418012852	
8.	Er. Rahul Sharma, A ES, SRO Nurgar	HPS PCB	973630127	
9.	Er. Anshul Kumar, JEE, HPS PCB D/sala	HPS PCB, D/sala	7018884904	

Attendance sheet of site visit of joint committee conducted on date: 04/03/2025 in compliance of Hon'ble NGT Order in the matter of OA No. 1034/2024; K Sanjeev Dogra Vs. State of Himachal Pradesh

Sr. No.	Name & Designation	Name of the Department/ Address	Mobile No./e-mail	Signature
	Dr. Navendu Sharma R/D, LPS	CPCB	981404377	
	Akshay Kumar PhD	Expert (Remedial Survey)	8198834098	
	Shubham	CPCB	9888357366	
	Siraj Guleria	CPCB	8628805101	
	Amrit Sharma	DFO (Forest)	9418040081	
	Suresh Kumar Mining officer reception	Deptt. of Industries	7018726862	
	Jyotsna Singh	SDM Narnaul	8826695907	
	Abhinav Thakur	RFO Indora	8289029636	
	Vinay Kumar	M.I. Narnaul C/O M.O. Narnaul	9418166529	
	Vikramjeet	M.I. Narnaul	9418332573	
	P. Swaraj Thakur	SDM Inlora	741807777	
	Vaishu Gupta RO, HPS PCB	HPS PCB	9418012852	
	Sr. Rahul Sharma AS2	HPSPCB	923120127	

Er. Anshul Kumar
JEE

HPSPCB

7018584904



H.P. STATE POLLUTION CONTROL BOARD
 "Him Parivesh Bhawan", Regional Office Dharamshala,
 Near GSSS, Dari Tehsil Dharamshala, Distt.-Kangra (H.P.), PIN 176057
 Phone No. 01892-222628

Website: <http://hppcb.nic.in>

e-mail: pcbroyassur@gmail.com

No: PCB/ 1034 of 2017 File/RO(D/sala)/24- 6235-37

Dated: 31-12-2024

To

✓ Dr. Narender Sharma,
 Scientist 'F'/Director, Central Pollution Control Board (CPCB),
 Regional Directorate, BSNL Tel Exchange,
 2nd Floor, Sector 49 C, Chandigarh

Subject: Compliance of Hon'ble NGT Order in the matter of OA No. 1034/2024; K Sanjeev Dogra V/s State of Himachal Pradesh

Sir,

This is in continuation to this office letter no: PCB/Mining File/RO(D/sala)/24-5544-47, dated: 29/11/2024 on the subject cited above. In this regard, please find enclosed herewith the letter no: HIMCOSTE/-loose-3204, dated: 26/12/2024 received from Joint Member Secretary, H.P. Council for Scientific, Technology & Environment (HIMCOSTE) for favour of your kind information and further necessary action in the matter, please.

Encls: As above.

Yours faithfully,

Varun Gupta

Er. Varun Gupta
 Asstt. Environmental Engineer
 HPSPCB Dharamshala

Copy to:

1. The Member Secretary, HP State Pollution Control Board Shimla for information please.
2. The Additional District Magistrate, Kangra at Dharamshala, Tehsil Dharamshala, District Kangra w.r.t to your office letter no: 946-49/LB, dated: 29/11/2024 for information please.

Er. Varun Gupta
 Asstt. Environmental Engineer
 HPSPCB Dharamshala



URGE



**H.P. COUNCIL FOR SCIENCE, TECHNOLOGY &
ENVIRONMENT (HIMCOSTE)**
Vigyan Bhawan, Bemloe, Shimla-171001 H.P.
Tel Number: 0177-2656489, Fax Number: 0177-2814923
www.himcoste.hp.gov.in



No. HIMCOSTE/-Loose - 3204.

Dated: 26-12-24.

From: - **The Member Secretary,
HIMCOSTE, Vigyan Bhawan,
Bemloe, Shimla-171001 H.P.**

To
✓ **The Asstt. Environmental Engineer
HPSPCB, Him Parivesh Bhawan
Dharamshala, Distt:- Kangra-176057**

Subject: Compliance of Hon'ble High Court NGT order in the matter of OA No. 1034/2024; K Sanjeev Dogra V/s State of Himachal Pradesh & other.

Sir,

Kindly refer to letter no PCB/ Mining File/RO (D/sala) 21-5544-47 dated 29/11/2024 on the subject cited above.

In this context, we inform you that Himachal Pradesh Remote Sensing Centre does not maintain proprietary satellite data for the specified region. Our studies and evaluations based on open-source satellite datasets, such as those provided by platforms like Sentinel-2, Landsat, other freely available sources and project base satellite data provided by NRSC/ISRO.

However, for obtaining high-resolution satellite data for the last five years, we recommend you to contact with National Remote Sensing Centre (NRSC). NRSC provides customized datasets for specific region, including historical satellite imagery.

Thanking you

Yours sincerely,

f.R.
AEE
JES-M
Clerk

CC:- Dr. Narender Sharma, Scientist 'F'/ Director, Central Pollution Control Board (CPCB), Regional Directorate, BSNL Tel Exchange, 2nd Floor, Sector 49 C, Chandigarh.

30/12/2024

JES-M

30/12/24

HPSPCB Dharamshala
Dy No 2014
Dated 20/12/24

(Dr. Suresh C. Attri)
Joint Member Secretary



H.P. STATE POLLUTION CONTROL BOARD
 Sub Regional office Nurpur Tehsil Nurpur & Distt-Kangra Pin-176202 (H.P.)
 Phone: 01893-220012
 Website: <http://www.hppcb.nic.in> e-mail: pcbroyassur@gmail.com

No-PCB/SRO-Nurpur/Inspection File/2023 - 118.

Date- 19/12/23.

Inspection Report

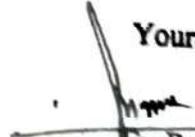
To: - Regional Officer, HPSPCB, Dharamshala

The unit M/s NEW SHIVA STONE CRUSHER was inspected by the undersigned on dated 18/12/2023 during inspection it has been found that unit M/s New Shiva Stone Crusher Village Gaelli, he Khari Distt. Kangra was found operational - without mandatory APCDs as required as per Notification. Photographs enclosed. Therefore it is requested to take necessary action against the above said unit under section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981, and section 41, 42 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 and section 37, 38 & 39 of the Air (Prevention and Control of Pollution) Act, 1981.

Submitted for kind information and necessary action please.

Encl:-As above

Yours faithfully,


 Er. Rahul Sharma

Assistant Environmental Engineer
 HPSPCB, Sub Regional office Nurpur

cc.

By Hand



H.P. STATE POLLUTION CONTROL BOARD
 Sub Regional office Nurpur Tehsil Nurpur & Distt-Kangra, Pin-174202 (H.P.)
 Phone: 01893-220012
 Website : <http://www.hppcb.nic.in> e-mail : pcbrojassur@gmail.com



No-PCB/SRO-Nurpur / Inspection File /2023 - 112.

Date: 19/12/23.

Inspection Report

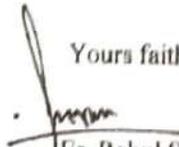
To: - Regional Officer, HPSPCB, Dharamshala

The unit M/s R K MAHAJAN and Company was inspected by the undersigned on dated 11/12/2023 during inspection it has been found that unit M/s R K MAHAJAN and Company Village NAGABARI, P.O. RAJA KA BAZAR, Teh. Nurpur, Distt. Kangra was found operational without using settling tank ponds, Heavy smoke observed there. Photographs enclosed. Therefore it is requested to take necessary action against the above said unit under section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981, and section 41, 42 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 and section 37, 38 & 39 of the Air (Prevention and Control of Pollution) Act, 1981.

Submitted for kind information and necessary action please.

Encl:-As above

Yours faithfully,


 Er. Rahul Sharma

Assistant Environmental Engineer
 HPSPCB, Sub Regional office Nurpur

g/c.

Ry Hand



H.P. STATE POLLUTION CONTROL BOARD
 Sub Regional office Nurpur Tehsil Nurpur & Distt-Kangra, Pin-176202 (H.P.)
 Phone: 01893-220012
 Website : <http://www.hppcb.nic.in> e-mail : pcbrogassur@gmail.com



No-PCB/SRO-Nurpur/Inspection File /2023 - 114

Date- 19/12/23

Inspection Report

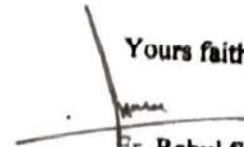
To: - Regional Officer, HPSPCB, Dharamshala

The unit M/s SHIVA STONE CRUSHER was inspected by the undersigned on dated 18/12/2023 during inspection it has been found that unit M/s Shiva Stone Crusher V.R.O Kandaul Teh. Nurpur Distt. Kangra was found operational without needed mandatory A.P.C. as required as per notification photographs enclosed. Therefore It is requested to take necessary action against the above said unit under section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981, and section 41, 42 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 and section 37, 38 & 39 of the Air (Prevention and Control of Pollution) Act, 1981.

Submitted for kind information and necessary action please.

Encl:-As above

Yours faithfully,


Er. Rahul Sharma

Assistant Environmental Engineer
 HPSPCB, Sub Regional office Nurpur

By Hand



H.P. STATE POLLUTION CONTROL BOARD
 Sub Regional office Nurpur Tehsil Nurpur & Distt-Kangra, Pin-176202 (H.P.)
 Phone: 01893-220012
 Website: <http://www.hppcb.nic.in> e-mail: pcbrojassur@gmail.com



No-PC/RSRO-Nurpur / Inspection File /2024-

21

Date- 26/4/2024

Inspection Report

To

Regional Officer,
 HPSPCB, Regional office Dharamshala
 Distt Kangra (H.P)

Subject:- Regular routine Inspection report

Sir,

It is inform to you M/s New Shiva Stone Crusher Village Guelli,
P.O Khanni upperli, Tehsil Nurpur, Distt Kangra was
 inspected by the undersigned on dated 09/04/2024 during inspection it has been found that
Unit was in operational without mandatory Air pollution Control
device. Sand wash water is being discharged directly into
nearby Nalla/Khad. No proper Treatment, settling tank provided, raw water
polluted.

Therefore it is requested to take necessary action against the above said unit under section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and section 21 of the Air (Prevention and Control of Pollution) Act, 1981, and section 41, 42 & 44 of the Water (Prevention and Control of Pollution) Act, 1974 and section 37, 38 & 39 of the Air (Prevention and Control of Pollution) Act, 1981.

Submitted for kind information and necessary action please.

Pratibha Sharma

Yours faithfully,

Rahul Sharma

Er. Rahul Sharma
 Assistant Environmental Engineer,
 HPSPCB, Sub Regional office Nurpur

6/2



H.P. STATE POLLUTION CONTROL BOARD

Sub Regional office Nurpur Tehsil Nurpur & Distt-Kangra, Pin-176202 (H.P.)

Phone: 01893-220012

Website : <http://www.hppcb.nic.in> e-mail : pcbroyassur@gmail.com



No-PCB/SRO-Nurpur / Crusher File /2023 - 48.

Date- 29/08/23

To

The Regional Officer

HPSPCB , Regional Office Dharamshala

Distt. Kangra.

Subject: - Detail Inspection report of Stone crusher of Kandwal and Dhangu Majra Area.

Sir,

Please find enclosed herewith the detail inspection report of stone crusher fall at Kandwal and Dhangu Majra Area for take further necessary action please.

Encl:- As above

Yours faithfully,

Er. Rahul Sharma

Asstt. Environmental Engineer

HPSPCB, Sub Regional Office Nurpur

Kandwal

g/c.

Rahul Sharma

Asstt. Engineer

Sub Regional Office

Detail Inspection report of Crushers of Nurpur at Kandwal and Dhangu Majra Area

The site of stone crushers was inspected on dated 26.08.2023 and observed that various shortcomings. Detail of each crusher as given below (Photographs already sent to regional officer whatsapp number on dated 26.08.2023 for reference).

1. **M/s Nandi Stone Crusher at Kandwal:** - During inspection it was found not in operation but unit has not installed the Proper APCDs as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.
 - Unit has not provided the wind breaking wall along with suitable enclosure to ensure adequate dust emission.
 - They have not provided the Dust suppression system with water spray & sprinkling system
 - Unit has not provided the dust extraction and collection system at transfer point of conveyor belt unit of dry sand and bajri..
 - No proper Facility for regular cleaning and wetting of the ground shall be provided.
 - No Trees of suitable species has been planted to develop a green belt within and along the boundary of the premises.
 - Unit has not provided the separate energy meters for pollution control devices wherever the energy is consumed for operating them.
 - Unit has covered the dust arising point but conveyor belts were found not covered properly.
 - The water mists spray nozzle system has not been provided by unit and they have not made any provision for interlocked with stone crusher unit main energy supply and water supply meter.
 - Stone crusher unit has not covered all the conveyor belts as well as provide dusts skirt at material transfer point.
 - All approach roads and ramps were found not properly paved so that it may be lead to dust pollution..
 - No rainwater Harvesting tanks of adequate capacity provided by the unit.
 - Unit has not registered of stone crusher units with Ground water Authority, whereas unit is using bore well.
 - For treatment of washed sand water unit has provided the temporary settling tank, needs to improve the sedimentation tanks as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.

2. **M/s Shiva Stone Crusher at Kandwal:** - During inspection it was found not in operation but some construction activities were observed there. Unit has not installed the Proper APCDs as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.

- Unit has not provided the wind breaking wall along with suitable enclosure to ensure adequate dust emission.
- They have not provided the Dust suppression system with water spray & sprinkling system
- Unit has not provided the dust extraction and collection system at transfer point of conveyor belt unit of dry sand and bajri.
- No proper Facility for regular cleaning and wetting of the ground shall be provided.
- No Trees of suitable species has been planted to develop a green belt within and along the boundary of the premises.
- Unit has not provided the separate energy meters for pollution control devices wherever the energy is consumed for operating them.
- Unit has covered the dust arising point but conveyor belts were found not covered.
- The water mists spray nozzle system has not been provided by unit and they have not made any provision for interlocked with stone crusher unit main energy supply and water supply meter.
- Stone crusher unit has not covered all the conveyor belts as well as provide dusts skirt at material transfer point.
- All approach roads and ramps were found not properly paved so that it may be lead to dust pollution.
- No rainwater Harvesting tanks of adequate capacity provided by the unit.
- Unit has not registered of stone crusher units with Ground water Authority, whereas unit is using bore well.
- For treatment of washed sand water unit has provided the settling tank but found damaged, needs to improve the sedimentation tanks as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.

3. **M/s Mahadev Stone Crusher at Kandwal:** - During inspection it was found not in operation but unit has not installed the Proper APCDs as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.

- Unit has not provided the wind breaking wall along with suitable enclosure to ensure adequate dust emission.
- They have not provided the Dust suppression system with water spray & sprinkling system.
- Unit has not provided the dust extraction and collection system at transfer point of conveyor belt unit of dry sand and bajri.
- No proper Facility for regular cleaning and wetting of the ground shall be provided.
- No Trees of suitable species has been planted to develop a green belt within and along the boundary of the premises.
- Unit has not provided the separate energy meters for pollution control devices wherever the energy is consumed for operating them.

- Unit has covered the dust arising point but conveyor belts were found not covered.
- The water mists spray nozzle system has not been provided by unit and they have not made any provision for interlocked with stone crusher unit main energy supply and water supply meter.
- Stone crusher unit has not covered all the conveyor belts as well as provide dusts skirt at material transfer point.
- All approach roads and ramps were found not properly paved so that it may be lead to dust pollution.
- No rainwater Harvesting tanks of adequate capacity provided by the unit.
- Unit has not registered of stone crusher units with Ground water Authority, whereas unit is using bore well.
- For treatment of washed sand water unit has provided the settling tank but found damaged, needs to improve the sedimentation tanks as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.

4. New Nurpur Stone Crusher at Kandwal :- During inspection it was found not in operation but unit has not installed the Proper APCDs as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.

- Unit has not provided the wind breaking wall along with suitable enclosure to ensure adequate dust emission.
- They have not provided the Dust suppression system with water spray & sprinkling system.
- Unit has not provided the dust extraction and collection system at transfer point of conveyor belt unit of dry sand and bajri.
- No proper Facility for regular cleaning and wetting of the ground shall be provided.
- No Trees of suitable species has been planted to develop a green belt within and along the boundary of the premises.
- Unit has not provided the separate energy meters for pollution control devices wherever the energy is consumed for operating them.
- Unit has covered the dust arising point with G.I Sheet and covered the conveyor belts with green mesh cloth, needs to cover the conveyor belts with proper G.I Sheet structure.
- The water mists spray nozzle system has not been provided by unit and they have not made any provision for interlocked with stone crusher unit main energy supply and water supply meter.
- Stone crusher unit has not covered all the conveyor belts as well as provide dusts skirt at material transfer point.
- All approach roads and ramps were found not properly paved so that it may be lead to dust pollution.
- No rainwater Harvesting tanks of adequate capacity provided by the unit.

- Unit has not registered of stone crusher units with Ground water Authority, whereas unit is using bore well.
- For treatment of washed sand water unit has provided the settling tank but found damaged, needs to improve the sedimentation tanks as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.

5. **M/s India Stone Crusher at Dhangu Majra, Damtal :-** During inspection it was found that unit was in operation and It was also observed that there is some construction activities adjoining of this crusher site for establishment of new crusher. Unit has not installed the Proper APCDs as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.

- Unit has not provided the wind breaking wall along with suitable enclosure to ensure adequate dust emission.
- They have not provided the Dust suppression system with water spray & sprinkling system.
- Unit has not provided the dust extraction and collection system at transfer point of conveyor belt unit of dry sand and bajri.
- No proper Facility for regular cleaning and wetting of the ground shall be provided.
- No Trees of suitable species has been planted to develop a green belt within and along the boundary of the premises.
- Unit has not provided the separate energy meters for pollution control devices wherever the energy is consumed for operating them.
- Unit has not covered properly dust arising point and not covered the conveyor belts with green mesh cloth, needs to cover the conveyor belts with proper G.I Sheet structure.
- The water mists spray nozzle system has not been provided by unit and they have not made any provision for interlocked with stone crusher unit main energy supply and water supply meter.
- Stone crusher unit has not covered all the conveyor belts as well as provide dusts skirt at material transfer point.
- All approach roads and ramps were found not properly paved so that it may be lead to dust pollution.
- No rainwater Harvesting tanks of adequate capacity provided by the unit.
- Unit has not registered of stone crusher units with Ground water Authority, whereas unit is using bore well.
- For treatment of washed sand water unit has provided the settling tank but found damaged, needs to improve the sedimentation tanks as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.

6. **M/s A.T Stone Crusher at Dhangu Majra, Damtal :-** During inspection it was found not in operation but unit has not installed the Proper APCDs as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.

- Unit has not provided the wind breaking wall along with suitable enclosure to ensure adequate dust emission.
- They have not provided the Dust suppression system with water spray & sprinkling system.
- Unit has not provided the dust extraction and collection system at transfer point of conveyor belt unit of dry sand and bajri.
- No proper Facility for regular cleaning and wetting of the ground shall be provided.
- No Trees of suitable species has been planted to develop a green belt within and along the boundary of the premises.
- Unit has not provided the separate energy meters for pollution control devices wherever the energy is consumed for operating them.
- Unit has partially covered the dust arising point with G.I Sheet and but conveyor belts was not covered properly, needs to cover the conveyor belts with proper G.I Sheet structure.
- The water mists spray nozzle system has not been provided by unit and they have not made any provision for interlocked with stone crusher unit main energy supply and water supply meter.
- Stone crusher unit has not covered all the conveyor belts as well as provide dusts skirt at material transfer point.
- All approach roads and ramps were found not properly paved so that it may be lead to dust pollution.
- No rainwater Harvesting tanks of adequate capacity provided by the unit.
- Unit has not registered of stone crusher units with ground water Authority, whereas unit is using bore well.
- For treatment of washed sand water unit has provided the settling tank but found damaged, needs to improve the sedimentation tanks as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.

7. **M/s Randhwa Stone Crusher at Dhangu Majra, Damtal :-** During inspection it was found not in operation but unit has not installed the Proper APCDs as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.

- Unit has not provided the wind breaking wall along with suitable enclosure to ensure adequate dust emission.

• Unit has not registered of stone crusher units with ground water Authority, whereas unit is using bore well.

• For treatment of washed sand water unit has provided the settling tank but found damaged, needs to improve the sedimentation tanks as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.

- They have not provided the Dust suppression system with water spray & sprinkling system.
 - Unit has not provided the dust extraction and collection system at transfer point of conveyor belt unit of dry sand and bajri.
 - No proper Facility for regular cleaning and wetting of the ground shall be provided.
 - No Trees of suitable species has been planted to develop a green belt within and along the boundary of the premises.
 - Unit has not provided the separate energy meters for pollution control devices wherever the energy is consumed for operating them.
 - Unit has partially covered the dust arising point with G.I Sheet and but conveyor belts was not covered properly, needs to cover the conveyor belts with proper G.I Sheet structure.
 - The water mists spray nozzle system has not been provided by unit and they have not made any provision for interlocked with stone crusher unit main energy supply and water supply meter.
 - Stone crusher unit has not covered all the conveyor belts as well as provide dusts skirt at material transfer point.
 - All approach roads and ramps were found not properly paved so that it may be lead to dust pollution.
 - No rainwater Harvesting tanks of adequate capacity provided by the unit.
 - Unit has not registered of stone crusher units with ground water Authority, whereas unit is using bore well.
 - For treatment of washed sand water unit has provided the settling tank but found damaged, needs to improve the sedimentation tanks as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.
8. M/s D S Stone Crusher at Dhangu Majra, Damtal: - During inspection it was found not in operation but unit has not installed the Proper APCDs as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.
- Unit has not provided the wind breaking wall along with suitable enclosure to ensure adequate dust emission.
 - They have not provided the Dust suppression system with water spray & sprinkling system.
 - Unit has not provided the dust extraction and collection system at transfer point of conveyor belt unit of dry sand and bajri.
 - No proper Facility for regular cleaning and wetting of the ground shall be provided.
 - No Trees of suitable species has been planted to develop a green belt within and along the boundary of the premises.

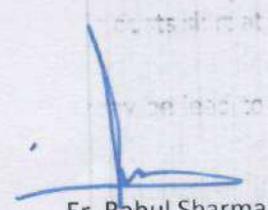
M/s D S Stone Crusher at Dhan
 not installed
 Govt. of Himachal Pradesh Dep
 29.06.21

Unit has not provided the
 Page No-6

- Unit has not provided the separate energy meters for pollution control devices wherever the energy is consumed for operating them.
 - Unit has partially covered the dust arising point with G.I Sheet and but conveyor belts was not covered properly, needs to cover the conveyor belts with proper G.I Sheet structure.
 - The water mists spray nozzle system has not been provided by unit and they have not made any provision for interlocked with stone crusher unit main energy supply and water supply meter.
 - Stone crusher unit has not covered all the conveyor belts as well as provide dusts skirt at material transfer point.
 - All approach roads and ramps were found not properly paved so that it may lead to dust pollution.
 - No rainwater Harvesting tanks of adequate capacity provided by the unit.
 - Unit has not registered of stone crusher units with ground water Authority, whereas unit is using bore well.
 - For treatment of washed sand water unit has provided the settling tank but found damaged, needs to improve the sedimentation tanks as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.
9. Mahabir Stone Crusher at Dhangu Majra, Damtal: - During inspection it was found not in operation but unit has not installed the Proper APCDs as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.
- Unit has not provided the wind breaking wall along with suitable enclosure to ensure adequate dust emission.
 - They have not provided the Dust suppression system with water spray & sprinkling system.
 - Unit has not provided the dust extraction and collection system at transfer point of conveyor belt unit of dry sand and bajri.
 - No proper Facility for regular cleaning and wetting of the ground shall be provided.
 - No Trees of suitable species has been planted to develop a green belt within and along the boundary of the premises.
 - Unit has not provided the separate energy meters for pollution control devices wherever the energy is consumed for operating them.
 - Unit has partially covered the dust arising point with G.I Sheet and but conveyor belts was not covered properly, needs to cover the conveyor belts with proper G.I Sheet structure.
 - The water mists spray nozzle system has not been provided by unit and they have not made any provision for interlocked with stone crusher unit main energy supply and water supply meter.

- Stone crusher unit has not covered all the conveyor belts as well as provide dusts skirt at material transfer point.
- All approach roads and ramps were found not properly paved so that it may be lead to dust pollution.
- No rainwater Harvesting tanks of adequate capacity provided by the unit.
- Unit has not registered of stone crusher units with ground water Authority, whereas unit is using bore well.
- For treatment of washed sand water unit has provided the settling tank but found damaged, needs to improve the sedimentation tanks as per guidelines under the notification of Govt. of Himachal Pradesh Department of Environment, Science & Technology on dated 29.06.2.21.

Detail inspection report submitted for further necessary action please.



Er. Rahul Sharma

Asstt. Environmental Engineer

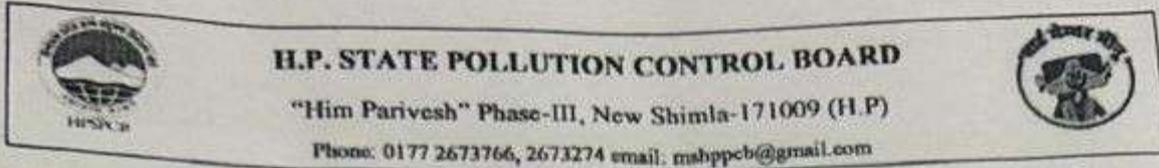
HPSPCB, Sub Regional Office Nurpur

Rahul Sharma

Asstt. Engineer

Sub Regional Office Nurpur

Handwritten signature



No. PCB/ Consent Shimla/ Stone Crusher/ 2024-12241-82 Dated: - 14-01-25

To

All Regional Officers
HPSPCB

Subject: - Regarding compliance status of Stone Crusher to the Environmental guidelines issued by CPCB.

This is in continuation to this office letter dated 11.11.2024 and as various representations have been received from crusher associations in the State of Himachal Pradesh regarding the need for additional time to complete the necessary upgradation of their units as per the CPCB guidelines. The matter has been examined, and it has been decided to extend the timeline for complete compliance with specific components of the CPCB guidelines that require attention from the stone crushing units.

The following components of the CPCB guidelines require an extension of the timeline for full compliance:

1. Secondary Crushing - Dry Extraction cum bag Filter followed by Cyclone.
Screening - Dust Extraction cum bag Filter.
2. Tertiary Crushing :- Dry Extraction cum bag Filter followed by Cyclone, Enclosures by GI/MS sheets on top and at least three sides completely from the ground level.
3. Discharge Points:- Flexible Telescopic chute from top of discharge point to the ground level.
4. Product Storage :- Properly designed telescopic chute of adequate length of suitable material should be provided, at end conveyor, so that dust generated from this section is contained at source.
5. Roads : The entire ground area inside the premises should also be metalled.

In view of above, as approved by the competent authority following directive is issued:

"An extension of time up to 31.03.2025 is granted to the crusher units for compliance with the aforementioned components of the CPCB guidelines subject to the condition that the units ensure full adherence to the 2021 guidelines as notified by the Department of Environment, Science, and Technology (DEST) & Climate Change (CC), Government of Himachal Pradesh (GoHP)".

You are directed to ensure that all necessary actions are taken to meet the revised deadline and maintain compliance with the applicable environmental standards.

(Anil Joshi, IFS)

Member Secretary

HP State Pollution Control Board

20/1/25
 25
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Annexure-13: Photographs taken by the Joint Committee on 4-5 March





























Goldmine Stone Crusher
05.03.2025 10:26
32.26943, 75.72563 (±5m)
Altitude: 324m
Unnamed Road, Tikri



SCS
04.03.2025 17:48
32.27521, 75.74844 (±6m)
Altitude: 324m
7QF2+XJH, Barikhad, Jatoli



Tippri Barikhud Kandwal Stone Crushers

Date: 4th March 2025

To,

The NGT Committee,
Constituted vide OA No 1034/2024 Titled as K Sanjiv Dogra vs State of HP
Nurpur/Indora under the DC Kangra

Subject: **Request to kindly consider the matter of illegal mining from the stone crushers situated in the state of Punjab at the border of Himachal Pradesh.**

Dear Sirs,

We want to bring to your notice the fact that approximately 10 Stone Crushers are operating in the adjoining state of Punjab in the village Haryal. These crushers have been operating from the last many years and they do not have a legal source for mining their raw material. These stone crushers have always been at loggerheads with the HP authorities and the legal mining lease holders of Himachal Pradesh, which is us.

This illegal mining is evident from the fact that many FIRs have been registered at the police station at Nurpur against them, every now and then, for illegally mining in the state of Himachal Pradesh. As the petitioner is also a resident of the state of Punjab, it is apparent that he may be colluding with them and acting as a proxy litigant on the behalf of the Stone Crushers located in Punjab. This collusion claim may also be further strengthened by the fact that the petitioner has failed to point out the existence of these stone crushers to the Hon'ble National Green Tribunal in his application, and that these stone crushers do not have any adequate source to mine their raw material.

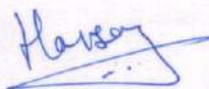
It is worth mentioning here that unbridled illegal mining is being conducted by the stone crusher units situated in the state of Punjab in connivance with the State officials of Punjab in the state of Punjab and they also trespass into the state of Himachal Pradesh i.e in Chakki River by taking advantage of their **PUNJAB CRUSHER POLICY 2023 dated 2nd August, 2023. (Copy of the policy is annexed as Annexure A)**

That it is pertinent to mention here that Clause-16 (d) of Punjab Policy clearly provides that the crusher owner has to reveal his sources for minerals and shall satisfy the concerned Mining Officer by providing the details every month in Form-C or GST paid bills or through the Transit Pass issued. It is respectfully submitted that Clause 16 (e) and (f) provides for the method for checking the illegal source material by matching the monthly consumption of electricity on a statistical formula i.e. 4.50 KW of power consumed for every one MT of production. Thus the calculation of raw material was to be done on this basis. It is pertinent to mention here that the said onus had been put upon the State of Punjab and the Department of Mines & Geology.

Clause 16 is reproduced below for the kind perusal of this Hon'ble Committee:

16. Monthly Returns

- a. Monthly Online Returns shall be filed by the Crusher Owner by the 7th day of every month, in such Forms as have been prescribed by the Department from time to time.
- b. The Crusher Owner shall be bound to submit online the necessary supporting documents such as weighment slip issued by the competent authority for all the material consumed in the crusher unit as and when required.
- c. The return shall be assessed by an officer authorized by the Director.
- d. The crusher owner shall be accountable for sources of minerals for crushing and shall satisfy the concerned Mining Officer while producing the details of source in monthly return in Form-C or GST paid bills or through transit pass issued.
- e. The monthly production of crusher unit declared by the respective crusher owner shall be matched with the monthly consumption of electricity based on statistical formula which is currently 4.50 KW of power consumed for every 1 MT of production. Similarly, the monthly production declared by the screening unit shall be matched with the monthly consumption of electricity based on statistical formula which is 3 KW of power consumed for every 1 MT of production. Calculation of raw material used to produce every unit of output shall be done as per statistical formula which may be amended by the Govt. from time to time. For better monitoring of Electricity units consumed by the crossing units, Govt. reserves the right to integrate the web portal of the department with PSPCL portal. Smart meters shall be installed for each crusher unit.
- f. If Generator set is used for supplying power then the same shall be metered and detail of power consumed shall be certified by PSPCL or any other competent authority notified by department. Details of power consumption through D.G. set shall be submitted in the monthly returns. Meters shall be installed to measure power consumption at expense of the crusher owner. Specification of the meter may be prescribed by the Director in consultation with the Punjab State Power Supply Corporation Limited (PSPCL).
- g. PSPCL shall disconnect the electricity connection of the crusher unit in case Director Mining cancels the registration of such crushers.
- h. After the filing of monthly return, if any crusher unit is found to have processed quantity in excess of material imported, such crusher owner shall be liable to pay royalty and other charges for the excess material processed by him in MT at the rate as detailed below:-
- i. At the pit head price, as per prevailing mining policy issued by the Government or Annual concession value of the Mining Contract allotted to crusher owner, whichever is higher if payment is made by the crusher along with the monthly returns.
- ii. Additional 15% of the above-mentioned rate in clause-I if payment is made within 15 days of the date of filing the returns.
- iii. Additional 15% of the above-mentioned rate in clause-II if payment is made within 30 days of the date of filing the returns.



- iv. The registration of the crusher shall be cancelled in case the payment is not paid within 45 days of filing returns provided that a show cause notice of 7 days shall be issued by the competent authority followed by right of hearing to the Crusher.

It is submitted to the committee members that entire nexus of doing illegal mining and get away with clean hands lie in the clause 16 (H) sub head (i), (ii), (iii)

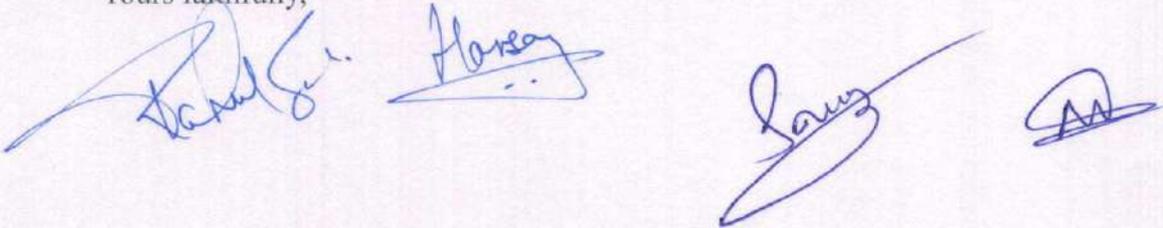
To explain this we are also attaching Punjab Minor Mineral (Amendment) Rules, 2023 as **Annexure B** in these Rules at Clause 6 Sale price of sand and gravel shall be sold by the concessionaire at the pit head i.e. at the mining site from where the material has been excavated. Sand and gravel shall only be sold at the pithead price fixed at Rs. 5.5/cft. It is also evident to mention here that price of royalty is also mentioned here which is just 0.73 Rupees (or seventy three paisa)

Therefore when every crusher owner fills there return as per Punjab crusher policy 2023 clause 16 (H) they get a notice "R" and then notice "S" in which they demand Royalty and the Pit head price i.e $0.73+5.5=6.23$

Some of the R notices are also annexed here for better understanding as **Annexure C** where in it is crystal clearly that where ever stone crushers of Punjab will do illegal mining they will get away with mere 6.23 rupees.

Hence it is submitted that it is our humble request to the committee members to kindly consider our request that when they visit the area that they also visit the other side of the Chakki River and check the quantum of mining that has been carried out in the state of Punjab and HP and ascertain how these stone crushers have been operating with impunity over so many years and also kindly mention this fact in there report to be submitted to the Honorable National Green tribunal

Thanking You,
Yours faithfully,



FORM 'R'
[See rule 85(5)]
Notice

To

MS Zimidara Stone Crusher,
 Village Siunti Taraf Narot Jaimal Singh
 Teh. & Distt. Pathankot.

Where it appears that you have raised **R.B.M** Minor Mineral without lawful authority and have removed **10752MT(268800cft)** the land situated in village – **Siunti Taraf Narot Jaimal Singh As Per Report Sub Division Officer, Kathua Sub Division Malikpur, Pathankot.**

You are, therefore directed to appear, in person or through a duly authorized representative before **The undersigned** at **Pathankot (Madhopur)** before **27-07-2023** at **11.00 A.M.**(time) and to produce or cause to be produced at that time the account and documents specified below, lodge at that time any objection which you may wish to prefer in support thereof and produce any evidence in this regard.

In this event of your failure to comply with this notice, I shall proceed to access the royalty to the best of my judgment under Rule 85(5) of the Punjab Minor Mineral Rules 2013 and furthermore you will be liable to prosecution under rule 76.

Seal of the Assessing Authority


 Assessing Authority
 Executive Engineer/Pathankot,
 Drainage-cum-Mining &
 Geology Division, WRD,
 Punjab, Pathankot.

No. 4280/Nakira

Date 20/07/2023

Place Pathankot.

Particulars of accounts and documents required.

1. Particulars of Accounts and Documents required book of account for the month(s) in question in general and records of production together with records in support of the figures entered therein.
2. Any other records showing the production of minerals.

FORM 'S'
[See rule 85(6)]
DEMAND NOTICE

To,

M/S Zimidara Stone Crusher,
Village Siunti,
Tehsil & Distt. Pathankot.

In continuation to notice 4280/R-Notice on 20/07/2023 issued to you per registered post on the By Hand day of 20/07/2023, you are hereby informed that total production of mineral during the month(s) as per 4280/R-Notice on 20/07/2023, Your letter dated 22.04.2024 & SDO, Kathua Report dated 11.07.2023 has been finally determined at 268800 CFT tones and accordingly royalty amounting to Rs. 1,96,224/- (Rupees One Lac Ninety Six Thousands Two Hundred & Twenty Four Only) and price of Rs. 14,78,400/- (Rupees Fourteen Lac Seventy Eight Thousands and Four Hundred Only) only is payable by you.

You are hereby directed to pay the sum of Rs. 16,74,624/- (Rupees Sixteen Lac Seventy Four Thousands Six Hundred & Twenty Four Only) as detailed below into the nearest Government Treasury on or before the 30 days and to produce before the under signed a copy of the relevant Treasury Challan as proof of payment not later than the 30 days, failing which the said sum of Rs. 16,74,624/- (Rupees Sixteen Lac Seventy Four Thousands Six Hundred & Twenty Four Only) will be recoverable from you as an arrear of land revenue.

Details of assessed amount

1. Amount of royalty payable	<u>16,74,624/-</u> - 31/9/24
2. Deduct amount already paid	<u>-Nil-</u>
3. Net amount payable	<u>16,74,624/-</u>

[Signature]
Assessing Authority
Executive Engineer/Pathankot,
Drainage-cum-Mining &
Geology Division, WRD,
Punjab, Pathankot
Seal of the Assessing Authority

No 2032 / S-Notice

Date 22/04/2024

Place Pathankot/ Madhopur

Bank Details Account No. 918010102037251

IFSC Code UTIB000875

Bank Name Axis Bank, Pathankot.

FORM 'R'
[See rule 85(5)]
Notice

To

M/s Guru Ji Stone Crusher,
Vill. Maira Kalan
Tehsil & District Pathankot.

Where it appears that you have raised **R.B.M** Minor Mineral without lawful authority and have removed **2100000**cuft the land situated in village – as per SDO, Kathua FIR Report Dated 21-02-2024.

You are, therefore directed to appear, in person or through a duly authorized representative before **The undersigned at Pathankot (Madhopur)** before **07-3-2024 at 11.00 A.M.(time)** and to produce or cause to be produced at that time the account and documents specified below, lodge at that time any objection which you may wish to prefer in support thereof and produce any evidence in this regard.

In this event of your failure to comply with this notice, I shall proceed to access the royalty to the best of my judgment under Rule 85(5) of the Punjab Minor Mineral Rules 2013 and furthermore you will be liable to prosecution under rule 76.


**Executive Engineer/Pathankot,
Drainage-cum-Mining &
Geology Division,WRD,
Punjab, Pathankot**

Seal of the Assessing Authority

No. 1029/Notice
Date 22/02/2024
Place Pathankot

Particulars of accounts and documents required.

1. Particulars of Accounts and Documents required book of account for the month(s) in question in general and records of production together with records in support of the figures entered therein.
2. Any other records showing the production of minerals.

FORM 'S'
[See rule 85(6)]
DEMAND NOTICE

To,

M/S Guru Ji Stone Crusher,
Village Maira Kalan,
Tehsil & Distt. Pathankot.

In continuation to notice 1029/R-Notice on 22/02/2024 issued to you per registered post on the By Hand day of 22/02/2024, you are hereby informed that total production of mineral during the month(s) as per 1029/R-Notice on 22/02/2024, Your letter dated 16.04.2024 & SDO, Kathua Report dated 21.02.2024 has been finally determined at 2100000 CFT tones and accordingly royalty amounting to Rs. 15,33,000/- (Rupees Fifteen Lac Thirty Three Thousands Only) and price of Rs. 1,15,50,000/- (Rupees One Crore Fifteen Lac Fifty Thousands Only) only is payable by you.

You are hereby directed to pay the sum of Rs. 1,30,83,000/- (Rupees One Crore Thirty Lac Eighty Three Thousand Only) as detailed below into the nearest Government Treasury on or before the 30 days and to produce before the under signed a copy of the relevant Treasury Challan as proof of payment not later than the 30 days, failing which the said sum of Rs. 1,30,83,000/- (Rupees One Crore Thirty Lac Eighty Three Thousand Only) will be recoverable from you as an arrear of land revenue.

Details of assessed amount

1. Amount of royalty payable	<u>1,30,83,000/-</u>
2. Deduct amount already paid	<u>-Nil-</u>
3. Net amount payable	<u>1,30,83,000/-</u>


Assessing Authority
Executive Engineer/Pathankot,
Drainage-cum-Mining &
Geology Division, WRD,
Punjab, Pathankot.
Seal of the Assessing Authority

No 1976/S-Notice

Date 16/04/2024

Place Pathankot/ Madhopur

Bank Details Account No. 918010102037251

IFSC Code UTIB000875

Bank Name Axis Bank, Pathankot.

FORM 'R'
[See rule 85(5)]
Notice

To

M/s Guru Ji Stone Crusher,
Vill. Maira Kalan
Tehsil & District Pathankot.

Where it appears that you have raised R.B.M/Minor Mineral without lawful authority and have removed (1) 316160cft lying on right side (2) 8250cft lying on Left side (3) 22200cft lying and processed materials & (1) 40mm 8000cft (2) 10-20mm 6000cft (3) Sand/coarse sand 2400cft in the land situated in village – as per SDO, Kathua Report Dated 27-02-2024.

You are, therefore directed to appear, in person or through a duly authorized representative before **The undersigned at Pathankot (Madhopur)** before **15-3-2024 at 11.00 A.M.(time)** and to produce or cause to be produced at that time the account and documents specified below, lodge at that time any objection which you may wish to prefer in support thereof and produce any evidence in this regard.

In this event of your failure to comply with this notice, I shall proceed to access the royalty to the best of my judgment under Rule 85(5) of the Punjab Minor Mineral Rules 2013 and furthermore you will be liable to prosecution under rule 76.

O.C / 
Executive Engineer/Pathankot,
Drainage-cum-Mining &
Geology Division, WRD,
Punjab, Pathankot. 

Seal of the Assessing Authority

No. 1272
Date 04/03/2024
Place Pathankot

Particulars of accounts and documents required.

1. Particulars of Accounts and Documents required book of account for the month(s) in question in **general** and records of production together with records in support of the figures entered therein.
2. Any other records showing the production of minerals.

FORM 'S'
[See rule 85(6)]
DEMAND NOTICE

To,

M/S Guru Ji Stone Crusher,
Village Maira Kalan,
Tehsil & Distt. Pathankot.

In continuation to notice 1272/R-Notice on 04/03/2024 issued to you per registered post on the By Hand day of 04/03/2024, you are hereby informed that total production of mineral during the month(s) as per 1272/R-Notice on 04/03/2024, your letter dated 09.4.2024 & SDO, Kathua Report dated 27.02.2024 have been finally determined at 316160 CFT lying on right side + 8250 CFT lying on left side + 22200 CFT lying & processed materials + 8000 CFT 40MM + 6000 CFT 10-20 MM + 2400 CFT Sand/Coarse sand = 363010 CFT (14520.40 tones) and accordingly royalty amounting to Rs. 2,64,997/- (Rupees Two Lac Sixty Four Thousands Nine Hundred & Ninety Seven Only) and price of Rs. 19,96,555/- (Rupees Nineteen Lac Ninety Six Thousands Five Hundred & Fifty Five Only) is payable by you.

You are hereby directed to pay the sum of Rs. 22,61,552/- (Rupees Twenty Two Lac Sixty One Thousand Five Hundred & Fifty Two Only) as detailed below into the nearest Government Treasury on or before the 30 days and to produce before the under signed a copy of the relevant Treasury Challan as proof of payment not later than the 30 days, failing which the said sum of Rs. 22,61,552/- (Rupees Twenty Two Lac Sixty One Thousand Five Hundred & Fifty Two Only) will be recoverable from you as an arrear of land revenue.

Details of assessed amount

1. Amount of royalty payable	<u>Rs. 22,61,552/-</u>
2. Deduct amount already paid	<u>-Nil-</u>
3. Net amount payable	<u>Rs. 22,61,552/-</u>


Assessing Authority
Executive Engineer, Pathankot,
Drainage-cum-Mining &
Geology Division, WRD,
Punjab, Pathankot.
Seal of the Assessing Authority

No 2011/S-NoticeDate 18/04/2024Place Pathankot/ MadhopurBank Details Account No. 918010102037251IFSC Code UTIB000875Bank Name Axis Bank, Pathankot.

FORM 'R'
[See rule 85(5)]
Notice

To

M/s Balram Stone Crusher,
 Village Datial,
 Tehsil & District Pathankot.

Where it appears that you have raised **R.B.M** Minor Mineral without lawful authority and have removed **13125 CFT** the land situated in village – **as per SDO, Kathua FIR Report Dated 27-08-202 and SDO, Kathua dated 15.05.2024 (Lat. 32.24275, Long. 75.41419).**

You are, therefore directed to appear, in person or through a duly authorized representative before **The undersigned at Pathankot (Madhopur) before 03-06-2024 at 11.00 A.M.(time)** and to produce or cause to be produced at that time the account and documents specified below, lodge at that time any objection which you may wish to prefer in support thereof and produce any evidence in this regard.

In this event of your failure to comply with this notice, I shall proceed to access the royalty to the best of my judgment under Rule 85(5) of the Punjab Minor Mineral Rules 2013 and furthermore you will be liable to prosecution under rule 76.


 Assessing Authority
 Executive Engineer/Pathankot,
 Drainage-cum-Mining &
 Geology Division, WRD,
 Punjab, Pathankot.

Seal of the Assessing Authority

No. 2807
 Date 03/06/2024
 Place Pathankot

Particulars of accounts and documents required.

1. Particulars of Accounts and Documents required book of account for the month(s) in question in general and records of production together with records in support of the figures entered therein.
2. Any other records showing the production of minerals.

FORM 'S'
[See rule 35(6)]
DEMAND NOTICE

To,

M/S Balram Stone Crusher,
Village Dalpat,
Tehsil & Distt. Pathankot.

In continuation to notice 2807/R-Notice on 03/06/2024 issued to you per registered post on the **By Hand** day of 03/06/2024, you are hereby informed that total production of mineral during the month(s) as per 2807/R-Notice on 03/06/2024 & SDO, Kathua Report dated 15.05.2024 (Lat. 32.24275, Long. 75.41419) has been finally determined at 13125 CFT tones and accordingly royalty amounting to Rs. 9581/- (Rupees Ninety Five Thousands Five Hundred & Eighty One Only) and price of Rs. 72,188/- (Rupees Seventy Two Thousands One Hundred & Eighty Eight Only) only is payable by you.

You are hereby directed to pay the sum of Rs. 81,769/- (Rupees Eighty One Thousands Seven Hundred & Sixty Nine Only) as detailed below into the nearest Government Treasury on or before the 30 days and to produce before the under signed a copy of the relevant Treasury Challan as proof of payment not later than the 30 days, failing which the said sum of Rs. 81,769/- (Rupees Eighty One Thousands Seven Hundred & Sixty Nine Only) will be recoverable from you as an arrear of land revenue.

Details of assessed amount

1. Amount of royalty payable	<u>81,769/-</u>
2. Deduct amount already paid	<u>-Nil-</u>
3. Net amount payable	<u>81,769/-</u>


Assessing Authority
Executive Engineer/Pathankot,
Drainage-cum-Mining &
Geology Division, WRD,
Punjab, Pathankot.
Secy, of the Assessing Authority

No. 3172

Date 20/06/2024

Place Pathankot/ Madhopur

Bank Details Account No. 918010102037251

IFSC Code U'TIB000875

Bank Name Axis Bank, Pathankot.



Punjab Government Gazette

EXTRAORDINARY

Published by Authority

CHANDIGARH, WEDNESDAY, AUGUST 2, 2023 (SRAVANA 11, 1945 SAKA)

GOVERNMENT OF PUNJAB

MINES AND GEOLOGY
(PROJECT BRANCH)

NOTIFICATION

The 2nd August, 2023

No. E-526429/WR-PROJ0SCHE/7/2023-PJ6/328.—In exercise of the powers conferred by section 15 read with clause (c) of sub-section 2 of section 23C of the Mines and Minerals (Development and Regulation) Act, 1957 (Central Act 67 of 1957), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following rules further to amend the Punjab Minor Mineral Rules, 2013, namely:-

RULES

1. (1) These rules may be called the Punjab Minor Mineral (Amendment) Rules, 2023.
- (2) They shall come into force on and with effect from the date of their publication in the Official Gazette.
2. In the Punjab Minor Minerals Rules, 2013, (hereinafter referred to as the said rules), in rule 2,-
 - i. the following clause shall be substituted, namely:-

“(aa) Annual Concession Quantity’ shall mean the quantity of sand and gravel that the concessionaire shall be allowed to mine from any Cluster of Commercial Mining Sites for any particular year during the period of Concession.”
 - ii. the following clause shall be substituted, namely:-

“(aaa) Annual Concession Value’ shall be the figure arrived at by multiplying the Annual Concession Quantity by the Revenue.”
 - iii. after clause (i), the following clause shall be inserted, namely:-

“(ia) Commercial Project’ shall mean any infrastructure project involving realty, roads, highways, railways or any building being constructed for commercial usage.”
 - iv. after clause (i), the following clause shall be inserted, namely:-

“(iaa) CMS - Commercial Mining Sites are the sites which shall be grouped into distinct Clusters for

- which mining Rights of clusters of CMS shall be granted to concessionaires selected through a transparent e-tendering process".
- v. after clause (ma), the following clause shall be inserted, namely:-

“(maa) Crusher owner’ shall mean any person who is under law liable to sue or be sued for any actions related to the operations of the Crusher Unit and shall include:

 - a) Proprietor in case of Sole Proprietorship
 - b) Partners in case of a Firm/ Partnership
 - c) Directors in case of a Company
 - d) Trustees in case of a Trust
 - e) Members in case of a Society."
 - vi. after clause (n), the following clause shall be inserted, namely:-

“(na) Developer’ shall mean the owner of a privately owned Commercial Project, or the appointed Contractor in case of a Government Commercial Project."
 - vii. the following clause shall be substituted, namely:-

“(p) Director’ shall mean the Director, Mines and Geology, Government of Punjab."
 - viii. after clause (q), the following clause shall be inserted, namely:-

“(qa) DMF Fund’ shall mean District Mineral Foundation Fund and shall have the same meaning as mentioned in *The Punjab District Mineral Foundation Rules, 2018.*"
 - ix. after clause (q), the following clause shall be inserted, namely:-

“(qaa) DSR’ shall mean the District Survey Reports as defined in Sustainable Sand Mining Management Guidelines, 2016 issued by the Ministry of Environment and Forests and Climate Change, Government of India."
 - x. the following clause shall be substituted, namely:-

“(o) Department’ shall mean the Department of Mines & Geology, Government of Punjab."
 - xi. after clause (q), the following clause shall be inserted, namely:-

“(qab) EC’ shall mean Environmental Clearance as defined in Notification S.O. 1533(E) dated 14.9.2006 issued by the Ministry of Environment and Forests, Government of India."
 - xii. the following clause shall be substituted, namely:-

“(t) Government’ shall mean the Government of Punjab in the Department of Mines & Geology."
 - xiii. after clause (u), the following clause shall be inserted, namely:-

“(ua)Maximum Concession Value’ shall mean the value arrived at by multiplying Revenue and the total quality of sand and/or gravel in any CMS or cluster of CMS."
 - xiv. after clause (u), the following clause shall be inserted, namely:-

“(uaa) Mineral’ shall mean washed/ crushed sand and gravel obtained as a finished product from a Crusher Unit."
 - xv. after clause (zb), the following clause shall be inserted, namely:-

“(zba) Pit-head Price’ shall mean the net sale price of sand or gravel excluding GST, at any Mining

Site fixed by the Government."

xvi. after clause (zb), the following clause shall be inserted, namely:-

"(zbb) Portal' shall mean the web-portal <https://minesandgeology.punjab.gov.in>."

xvii. after clause (zb), the following clause shall be inserted, namely:-

"(zbc) Pit-head Price' shall mean the net sale price of sand or gravel excluding GST, at any Mining Site as defined by the Government."

xviii. after clause (zf), the following clause shall be inserted, namely:-

"(zfa) PMS- Public Mining Site' shall be operated by the Department of Mining and Geology or any agency or official nominated by it through a special order. Only manual excavation of sand shall be permitted in PMS and the excavated sand shall not be used in commercial projects."

xix. after clause (zga), the following clause shall be inserted, namely:-

"(zgb) Revenue' shall mean the sum of Royalty, EMF and DMF as defined in the Pit-head Price."

xx. after clause (zga), the following clause shall be inserted, namely:-

"(zgc) Royalty' shall have the same meaning as mentioned in the Rules."

xxi. after clause (zga), the following clause shall be inserted, namely:-

"(zgd) Rules' shall mean the *Punjab Minor Mineral Rules, 2013*."

xxii. after clause (zka), the following clause shall be inserted, namely:-

"(zkb) Secretary' shall mean the Administrative Secretary Mines & Geology, Government of Punjab."

xxiii. after clause (zka), the following clause shall be inserted, namely:-

"(zkc) SEIAA' shall mean the State Environmental Impact Assessment Authority as defined in the Notification S.O. 1533(E) dated 14.9.2006 issued by the Ministry of Environment and Forests, Government of India."

xxiv. after clause (zo), the following clause shall be inserted, namely:-

"(zoa) Total Concession Quantity' shall mean the total quantity of sand and gravel which the concessionaire commits to mine during the concession period in any Cluster of CMS."

xxv. after clause (zo), the following clause shall be inserted, namely:-

"(zob) Total Concession Value' shall mean the amount calculated by multiplying the Total Concession Quantity quoted by the Concessionaire with the Revenue."

xxvi. after clause (zr), the following clause shall be inserted, namely:-

"(zs) Year" shall mean an initial period of 365 days calculated from the date of permitting of Mining Rights to any concessionaire, and every 365 days subsequently."

3. In the Punjab Minor Minerals Rules, 2013 (therein after referred to as the said rules), in rule 38, the following sub-rule shall be inserted after 4(ii), namely:-

"4(iii) In clusters of Commercial Mining Sites, the Annual Concession Amount has to be paid by the concessionaire to the Government in advance on due date as prescribed in Agreement in form L-1 as per the following schedule:-

i. 35% of Annual Concession Value for the first three months of the year

- ii. 25% of Annual Concession Value for the next three months of the year
- iii. 20% of Annual Concession Value for the next three months of the year
- iv. 20% of Annual Concession Value for the last three months of the year

The first quarterly installment shall be paid within 2 working days of provisional acceptance of bid.

4. In the Punjab Minor Minerals Rules, 2013 (therein after referred to as the said rules), the following sub-rule shall be inserted after Rule 26 namely:-

"26 (A) Public Mining Sites-

- a. Each PMS shall be operated by the Department of Mining & Geology or any Agency or official nominated by it through a special order.
 - b. Only manual excavation of sand shall be permitted in PMS and the excavated sand shall not be used in commercial projects.
 - c. Consumers shall be permitted to arrange a vehicle and/or labor to a PMS site for the purpose of excavation of sand and its transportation.
 - d. Sand shall be sold at the pit-head price plus GST at any PMS
 - e. The cost of excavation, loading and transportation of sand from any PMS shall be borne by the consumer at his level.
 - f. Presence of any heavy machinery such as Tipper or JCB in any PMS shall be assumed to be for the purpose of illegal mechanical mining and legal action shall be initiated immediately.
 - g. The onus of ensuring that the sand purchased from a PMS is not used in any commercial project shall lie on the purchaser. In case it is discovered that the sand excavated from a PMS has been used in a commercial project, an amount equal to three times the pit head price of the sand shall be recoverable from the Developer.
 - h. The onus of ensuring the roadworthiness of any vehicle arranged by a consumer for transportation of sand from a PMS shall lie on the consumer. Any authority prescribed under the Motor Vehicle Act, 1988, as amended from time to time, may at any time inspect any vehicle and take such legal action as is deemed fit, in case the vehicle is found contravening any provision of the said Act."
5. In the Punjab Minor Minerals Rules, 2013 (therein after referred to as the said rules), in rule 42-F, the following shall be inserted, namely:-
- "42(F)(ii) Surrender of Concession for clusters of Commercial Mining Sites'-** The Government may accept the concessionaire's request for surrender of a concession subject to the condition that 75% of the Security shall be forfeited in case the request is received in the 1st year, 50% of the Security shall be forfeited in case the request is received in the 2nd year and 30% of the Security shall be forfeited in case the request is received in the 3rd year"
6. In the Punjab Minor Minerals Rules, 2013 (therein after referred to as the said rules), in rule 42-E & 42-G, the Form L-1 shall be amended as below:-

FORM 'L1'**[See rule-42-E, 42-G]**

This concession agreement made this day of (Month) 2023 between the Governor of Punjab acting through Director Department of Mines and Geology, Government of Punjab (herein after called the 'government' which expression shall, where the context so admits, be deemed to include his successors in office and assigns) of the one part;

AND

..... (Name and address of the person) (herein after referred to as the "Concessionaire" which expression shall where the context so admits, includes his heirs, executors, administrator, representatives and permitted assigns)

And

Whereas, the Concessionaire has paid **Rs**..... /- (.....

Only) (35% of annual concession value) as first quarterly instalment for the first year and a security deposit of **Rs**...../- (**Only**)

Through (25% of Annual Concession Value) for the due fulfilment of the terms and covenants herein after mentioned and the Government has agreed to grant him a mining concession of Cluster of Commercial Mining Sites (CMS) in District

Now these presents witnessth as follows:-

- 1. Period of concession** - The term of the concession shall be three years which shall be counted from One month of award of provisional acceptance; OR Signing of the contract agreement, obtaining all required clearances, installation of electronic weigh bridge and deposit of the security amount and first quarterly advance installment, whichever is earlier. **The term of concession will be from** to The Government may, at its discretion, extend these rights for a period of not more than six months, on same terms.
- 2. Annual concession value** – The annual concession value of the concession shall be **Rs**..... (..... **Only**) per annum for each year. This amount is a fixed lump sum price which is to be paid by concessionaire against the Annual Concession Quantity allotted to him.
- 3. Annual concession Quantity** – The annual concession quantity that the concessionaire shall be allowed to mine per annum from cluster (name of cluster) **shall be Lakh M.T.**
 - a. The normal Annual Concession Quantity, shall be fixed at 1/3rd of the Total Concession Quantity.
 - b. The Concessionaire may, at any time before the conclusion of the 1st year of the Concession, offer to excavate a quantity higher than the normal Annual Concession Quantity for the first year, and wherever such an offer has been received, the same shall be allowed by the Govt., and the Annual Concession Quantity for the 1st year shall then be pegged at such an offered quantity. Any rise in Annual Concession Quantity for the first year, due to such an offer by the Concessionaire, shall be offset by a Corresponding reduction in the Annual Concession Quantity of the 3rd Year.
 - c. The Concessionaire may, at any time before the conclusion of the 2nd year of the Concession, offer to excavate a quantity higher than Annual Concession Quantity fixed for the 2nd year, and wherever such an offer has been received, the same shall be allowed by the Govt., and the Annual Concession Quantity for the 2nd year shall then be such offered quantity. Any rise in Annual Concession Quantity for the 2nd year, due to such an offer by the Concessionaire, shall be offset by a corresponding

reduction in the Annual Concession Quantity of the 3rd Year.

4. Mode of payment of concession money - The Concessionaire shall deposit quarterly installments for each quarter as per the following schedule.

- i. 35% of Annual Concession Value for the first three months of the year
- ii. 25% of Annual Concession Value for the next three months of the year
- iii. 20% of Annual Concession Value for the next three months of the year
- iv. 20% of Annual Concession Value for the last three months of the year

The quarterly installments shall be payable irrespective of whether the Concessionaire has been able to commence the mining operations satisfactorily or not.

In case any amount is not paid by the due date the concessionaire shall be liable to pay interest on such amount at the rate of 18 per cent per annum for the period payment is delayed by the Concessionaire till the realization of payment.

5. Failure to excavate adequate quantity: Where any concessionaire fails to excavate at least 60% of the annual concession quantity, a penalty equal to 20% of concession value of the shortfall will be payable by the concessionaire at the close of the respective year before further mining is allowed.

6. Sale Price of sand & gravel:

a. Both sand and gravel shall be sold by the concessionaire at the pit head i.e. at the mining site from where the material has been excavated. Sand and gravel shall only be sold at the pit head price fixed at Rs. 5.5/cft. The detailed breakup is as below:-

Serial Number	Description	Rate per cubic feet (in Rupees) in any CMS
1	Royalty	0.73
2	District Mineral Foundation Fund	0.2
3	Environment Management Fund	0.07
4	Land Owner compensation	2
5	Cost of Excavation & loading and Profit Margin for Concessionaire in any CMS	2.4
6	Operational Cost of running the PMS site	N/A
7	IT & Weigh-bridge charges	0.1
8	Maximum sale price at pit head	5.5

Note:- The amount against entries at Sr. No1- 3 and Rs. 0.08 against entry No.7 shall be deposited with the Government.

b. The government may at any time notify the maximum rates, linked to distance, that can be charged per cubic feet for transportation of sand and gravel. Wherever such rates have been notified, it shall be the duty of the concessionaire to verify that the transporter has not charged more than the notified rate, and where it is discovered that the rate charged is more, he shall decline to sell sand/gravel to such a transporter.

c. Violation of the above condition may result in cancellation of the agreement and forfeiture of the security amount.

7. Power to revise Pit Head Price

(i) The government may, at any time, revise the pit head price for any CMS notwithstanding the fact that such CMS have already been allotted for mining to any concessionaire under this policy. Where any such revision in pit head price is decided by the government, the concessionaire shall be bound to sell the sand and gravel at the revised pit head price.

ii) The revision in pithead price may be effected by a change in any of the entries at Sr. No 1-4, 6 and 8 in the Table in Para 6(a). Under no circumstances will the entry at Sr. No 5 related to “Cost of Excavation & loading and Profit Margin for Concessionaire in any CMS” be changed after award of Mining rights to any Concessionaire.

8 Security:

a. A Security @ 25% of Annual Concession Values in the form of Demand Draft or bank guarantee shall be deposited by the concessionaire to the government.

b. The amount of security shall be adjusted in the last instalment(s) after adjustment of any other dues to be recovered.

c. The Director shall also reserve the right to draw from the Security any amount recoverable from the concessionaire on account of deficiency in services, including the value of any quantity of sand and gravel discovered to be illegally extracted by the concessionaire. The contractor shall be charged at thrice the pit head rate for any quantity illegal extracted by him.

9. Environment Performance Guarantee

The concessionaire shall pay EPG @ Rs. 15,000/- per acre in order to safeguard the environment and for proper implementation of Environment Management Plan. In case of any default, the deposited amount shall be forfeited.

10. Identification of Mines and Clearances –

a. The Department shall be responsible to hand over the CMS/Cluster of CMS to the Concessionaire.

b. All ECs and permissions from SEIAA shall also be obtained by the Department of Mines & Geology.

c. The EC for any CMS shall be temporarily transferred, with the approval of SEIAA, to the Concessionaire for the period for which mining rights for such a CMS have been granted to him.

d. The Department shall, however, reserve the right to withdraw the EC from any Concessionaire at any time for reasons to be recorded in writing.

e. The Concessionaire shall obtain the consent of the land owner(s), wherever the same is not available, arrange for all infrastructural requirements like a right of way etc.

f. Desilting operations in any water channel shall not be allowed to any Concessionaire under this policy.

g. The Director may at any time deploy such physical/ digital monitoring mechanisms through the resources of the Government, as are deemed necessary, in any CMS/ Cluster of CMS/ PMS to check whether the operations are being carried out in accordance with this policy or not.

11. Punjab Sand Portal –

a. The Department is implementing an Online Punjab Sand Portal and sale of sand to all consumers, small, medium or large, will be through online mode. All transactions/payments will be captured through an online real time monitoring system.

b. Sale of sand will be controlled by electronic documentation linked to a central documentation monitoring facility which will upload the daily progress report on the portal.

c. The concessionaire of each CMS/ Cluster of CMS shall have to notify the rate of sand on this portal. The summary of online order and the quantity of available sand at the mine shall be available on the portal. Punjab Sand Portal shall be a facility available to consumer and act as an MIS for the department and concessionaire. A mobile app may also be launched for booking of orders by consumers. Online orders can be booked from Divisional Mining Office or Sub- Divisional Mining Office.

12. Registration of Vehicles on Punjab Sand Portal –

a. All commercial vehicles used for transportation of sand, from CMS shall be registered on the sand portal these vehicles shall have Hologram and such other marking facilities as may be ordered by the Government from time to time.

b. The Department shall endeavour to create a facility to allow consumers to purchase the sand and gravel online through the departmental web-portal i.e. <https://minesandgeology.punjab.gov.in>. As and when such a facility is created, it shall be binding on the Concessionaire to accept online orders received from the portal and service them on priority.

c. The list of all the registered vehicles along with their contact details shall be displayed for the customers to place orders for transportation.

13. Weigh-bridges and Weighment Slips

a. Each mine shall have an electronic weigh-bridge, integrated with a central server. Any vehicle found carrying sand without proper weighment slip shall be liable to be seized under the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 or the rules made there under.

b. The concessionaires shall be responsible for installation of weighbridge at sites, their operation, integration with the department web portal and installation of CCTV cameras at sites.

c. The weighment slips for transportation of sand will have the security features like bar codes, QR codes and will be stamped with date and time along with all other information.

d. All vehicles carrying sand shall mandatorily carry the weighment slips for transportation of sand.

e. Revenue collected by the Concessionaire against Information and Technology pegged @ 8 paise per cubic feet of Annual Concession Quantity, shall be deposited in the State exchequer by the contractor along with other quarterly installments.

f. It shall be the responsibility of the contractor for maintenance of roads connecting mining sites and to ensure that traffic is not interrupted in the vicinity of mine due to the movement/breakdown of vehicles carrying sand and gravel.

g. The weigh bridge of adequate capacity shall be installed by the concessionaire so that all the vehicles carrying minor minerals on the site shall be weighed properly.

14. Geo-tagging of mines– Geo-tagging of the mine area will be carried out while conducting physical inspection as the boundary of the mine will be checked using the coordinates recorded in GPS device, and the monitoring team can check whether any mining activity is going on outside the permitted area or not.

15. No quarrying operations in certain areas:- No quarrying operations or workings shall be carried on or permitted to be carried on by a mineral concession holder to ensure safety of river beds, river embankments, roads, railways, bridges, structures and adjoining areas as follows:

a) within a distance of 500 meters upstream/downstream of any high-level bridge and 250 meters upstream/downstream of other bridges

- b) within a distance of 100 meters inside/outside any flood protection embankment (Bundh).
- c) 75 meters from any railway line (except with the previous permission in writing of the Railway Administration concerned)
- d) 60 meters from any bridge or 60 meters from national highway.
- e) 50 meters from any reservoir, tank, canal or other public works such as public roads and buildings or inhabited sites (except with the previous permission in writing of the Government or such other Officer, authorized by it in this behalf) otherwise than in accordance with such instructions, restrictions and conditions either general or special which may be attached to such permission.
- f) In the case of village roads no workings shall be carried on within a distance of 10 meters except with the previous permission in writing of the government or any officer, duly authorized by it in this behalf;

The said distances shall be measured in the case of a railway, reservoir, drain or canal horizontally from the outer toe of the bank or the outer edge of the cutting, as the case may be, in the case of a bridge, road or highway from the outer edge of the right of way, and in the case of a building horizontally from the plinth thereof.

- (i) 7.5 meters from the outer periphery of adjoining Government/Private land;
- (ii) The depth of mining in the river bed shall not exceed 3 meters or water level whichever is less, measured from the un-mined bed level at any point in time with proper bench formation;
- (iii) The depth of mining in plane areas shall not exceed 3 meters or water level whichever is less, measured from the un-mined adjoining ground level.
- (iv) No mining shall be carried out without formation of benches under regulation 106 of metalliferous mines regulations, 1961.
- (v) No mining shall be carried out in violation of approved environment management plan/mining plan/scheme of mining.

16. To allow entry to Central Government and State Government Officer for inspection, etc:- The Concessionaire shall at all reasonable times allow the Director of Mines and Geology, Punjab, and any other Officer, authorized by the Central government or by the Punjab Government in that behalf to inspect the said lands and the buildings and plant erected thereon and the concessionaire shall assist such person(s) in conducting the inspection and afford them all information they may reasonably require, and shall conform to and observe all orders which the Central and the Punjab government as the result of such inspection or otherwise, may from time to time pass.

17. Assign, sublet or transfer of the concession: - The Concessionaire shall not assign, sublet or transfer the concession to any person without obtaining prior permission in writing from the Government.

18. Fencing and safety of working place: - The provisions of regulation 106 of metalliferous mines regulations, 1961 and sub-rule (x) of rule 62 shall be adhered to and If a working place is found to be unsafe all persons shall be withdrawn by the concessionaire immediately from the dangerous areas and all access to such working place except for the purpose of removing the danger or saving life shall be prevented by securely fencing the full width of all entrances to the place, at his own accord.

19. To keep Government indemnified from third party claims: - The Concessionaire shall keep the Government indemnified from any third party claim and shall settle such claim of his own accord.

20. Concessionaire shall erect pillars for demarcation of mine.

21. Fencing of excavations after termination or sooner determination of the concession:-The closure of mine shall be as per the approved mining plan/scheme of mining. The concessionaire, on termination or sooner determination of the concession, shall at his own cost, suitable fence the excavations for safety as instructed by the Director of Mines and Geology, Punjab, or the District Mining Officer/Assistant Mining Officer.

22. Payment of compensation to the landowner. – The concessionaire shall pay to the owner of the land at the rate of Rs. 50/- per tonne, of damage caused to the land under concession, for the mineral excavated.

23. Felling of trees:- The concessionaire shall not fell or cut any tree, standing on the land wherein the quarry is located without obtaining prior permission in writing from the Deputy Commissioner of the District concerned or Department of Forests, Punjab, in respect of Forest areas as the case may be and paying its price fixed by him.

24. Not to carry on surface operation in prohibited areas: - The concessionaire shall not carry on surface operations in any area, prohibited by any authority, without obtaining prior permission in writing from the concerned authority.

25. Not to enter and work in the reserved or protected Forest: - The concessionaire shall not enter and working any reserved or protected forest without obtaining prior permission in writing from the Department of Forests, Punjab by him in this behalf.

26. Not to undertake any mining operations in monsoon period: - The concessionaire shall not undertake mining operations in the river bed during the monsoon period viz. 1st July to 30th September.

27. Application of all rules and regulations to this Concession:-This concession is subject to all rules and regulations which may from time to time be issued by the Government regulating the working of quarries and other matters affecting the safety, health and convenience of the concessionaire employees or of the public, whether under the Indian Mines Act, Mines and Mineral (Development and Regulation) Act, 1957 or any other law.

28. To report accident:- The concessionaire shall without delay send the Deputy Commissioner concerned and the **District Mining Officer**, a report of any accident, causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under this concession.

29. To submit reports and returns: The concessionaire shall furnish such reports and returns relating to output, laborers employed and other matters as the Government may prescribe.

30. Termination upon default by concessionaire: The Director or any authorized officer shall have the right to prematurely terminate the concession -

- (a) If the annual concession value or any other amounts due to the Government are not paid;
- (b) if any of the terms and conditions of the concession agreement or conditions of grant or permission to undertake mining by any other statutory authority/Competent authority is violated;
- (c) if any of the provisions of these rules and other laws both Central and State as are applicable to mines and minerals, are not complied with:

Provided that in case of default in payment of Government dues such as concession money/royalty, dead rent or any other dues payable under these presents, the concession may be terminated by the Director or any officer authorized by him without affording hearing to the concessionaire after serving upon a notice to make good the payment within three days:

Provided further that the authorized officer may also at any time after issuance of the notice for default on account of non payment of dues, enter upon the said premises and detain all or any of the mineral or movable property therein and may carry away, detain or order the sale of the property so detained, or so much of it as will suffice for the satisfaction of the concession money or rent or royalty or both dues and all costs and expenses occasioned by the non-payment thereof.

31. Penalty for default: In the event of termination of the concession for concessionaire default, the security deposit shall be forfeited and performance guarantee shall be liable to be encashed by the Government.

32. Determination of concession in public interest: The Government may by giving one month' prior notice in writing determine the concession if the Government consider it to be in a public interest.

Provided that in the State of National Emergency or war, the concession may be determined without giving such notice.

33. Surrender of Concession: The Government may accept the concessionaire's request for surrender of a concession subject to the condition that 75% of the Security shall be forfeited in case the request is received in the 1st year, 50% of the Security shall be forfeited in case the request is received in the 2nd year and 30% of the Security shall be forfeited in case the request is received in the 3rd year of contract period.

34. Recovery of concession money as arrears of land revenue: Any sum due from the concessionaire on account of concession money in respect of the concession, shall be recovered from him as arrears of land revenue.

35. The time for excavation during summer (1st April to 30th September) shall be from morning 6 O'clock to evening 7 O'clock and in winter (1st October to 31st March) shall be from morning 7 O'clock to evening 5 O'clock.

36. The concessionaire shall arrange for drinking water, rest shelters, latrines, first aid and medical facilities for workers to the satisfaction of competent authority under Mines Act, 1952, Inter-State Migrate Workmen Act, Central-State Government Labour Laws.

37. Security Deposit shall carry no interest: The security deposited by the concessionaire shall not carry any interest from the date of expiry or sooner determination of the concession.

38. Closure of mining operations: The concessionaire shall deliver the possession of the quarry to the **District Mining Officer**..... as per closure plan duly approved by competent authority if tenure of Environment Clearance expires before the expiry of the concession. On the expiry of the concession the concessionaire shall deliver possession of whole of the mining cluster allocated under this concession agreement which shall include all operated or unoperated mines.

39. To allow facilities to other concessionaires etc: The concessionaire shall allow existing and further concessionaires/mining lease holders/permit holders of any land which is compromised in or adjoins or is reached by the land, held by the concessionaire, reasonable facilities for access thereto.

40. Stocks Lying at the end of the concession: The concessionaire shall on termination or sooner determination of the concession, remove all extracted minerals from the premises of the quarry. All extracted mineral in the said lands, left over un-disposed after seven days from the date of termination or determination of the concession, shall be deemed to be the property of Government who may dispose it of any manner it may like, without paying anything therefore to the concessionaire.

41. State Government not responsible for loss to Concessionaire: The Government shall not be

responsible for any kind of loss to the concessionaire.

42. Notices: Every notice by these required to be given to the concessionaire shall be given in writing to such person, resident on the said lands, as the concessionaire may appoint for the purpose of receiving of such notices and if there shall have been no such appointment, then every such notice shall be sent to the concessionaire at the address, may from time to time in writing to the Government Designate for the receipt of notices and every such service shall be deemed to be proper, and valid service upon the concessionaire and shall not be questioned or challenged by him.

43. To Supply Minerals to the consumers: The concessionaire shall supply to consumers or allow them to excavate building stones, lime stone, kankar, bajri at the rates specified in the third schedule appended to the Punjab Minor Mineral Rules, 2013, for their bonafide personal use or for the construction of buildings charitable or philanthropic purposes.

44. Acquisitions of land of third parties and compensation thereof: In case the occupier or owner of the said lands refuses his consent to the exercise of the rights and powers reserved to the Government and demised to the concessionaire under these presents, Concessionaire shall report the matter to the government who shall ask the Collector of the District concerned to direct the occupier or owner to allow the Concessionaire to enter the said lands and to carry out such operation as may be necessary for working the mine, on payment in advance, of such compensation to the occupier or owner by the concessionaire as may be fixed by the Government from time to time.

45. To allow test of weighing machine:- The concessionaire shall allow any person or persons appointed in that behalf by the State Government at any time or times during the said term to examine and test every weighing machine to be provided and kept as aforesaid and the weights used therewith in order to ascertain whether the same respectively are correct and in good repair and order and if upon any such examination or testing any such weighing machine or weights shall be found incorrect or out of repair or order the State Government may require that the same be adjusted, repaired and put in order by and the expense of the concessionaire and if such requisition be not complied with within fourteen days after the same shall have been made, the State Government may cause such weighing machine or weights to be adjusted, repaired, and put in or order and the expense of so doing shall be paid by the concessionaire to the State Government on demand and if upon any such examination or testing as aforesaid any error shall be discovered in any weighing machine or weights to the prejudice of the State Government such error shall be regarded as having existed for three calendar months, previous to the discovery thereof or from the last occasion of so examining and testing the same weighing machine and weights in case such occasion, shall be within such period of three months and the said rent and royalty shall be paid and accounted for accordingly.

46. Disputes Resolution Mechanism: All disputes under this contract shall be resolved by Director Mining or any other officer authorized by him and the decision in this regard shall be final.

47. Recovery:- Any amount due towards the execution of this contract shall be calculated by the Director Mining or any officer authorized by him. The department reserves the right to recover such amount due from the concessionaire. The decision of Director Mining or the officer authorized by him in this regard shall be final.

48. Force Majeure:- The Force Majeure clause would be enforced in the case of circumstances beyond the control of both the parties, which includes any order issued by National Green Tribunal or SEIAA. Neither the Authority nor the Operator shall be considered in breach of this contract to the extent that performance of their respective obligations (excluding payment obligations) is prevented by an event of Force Majeure that arises after the effective date i.e. Finalization of the Bid.

In witness whereof these presents have been executed in the manner there under the day and year above written:

Signatures of the Authorized Signatory
on behalf of the concessionaire
(.....)

Witness:

- 1.
- 2.

For and on behalf of the
Governor of Punjab

Witness:

- 1.
- 2.

Chandigarh
The 2nd August, 2023

Sd/-
GURKIRAT KIRPAL SINGH, IAS
Secretary to Government of Punjab
Mining & Geology

2893/08-2023/Pb. Govt. Press, S.A.S. Nagar



Punjab Government Gazette

EXTRAORDINARY

Published by Authority

CHANDIGARH, WEDNESDAY, AUGUST 2, 2023 (SRAVANA 11, 1945 SAKA)

GOVERNMENT OF PUNJAB

MINES AND GEOLOGY
(PROJECT BRANCH)

NOTIFICATION

The 2nd August, 2023

PUNJAB CRUSHER POLICY 2023

No. E- 526419/WR-PROJ/12/2023-PJ6/329.—In exercise of the powers conferred under Punjab Minor Mineral Rules, 2013 read with Section 15 and Section 23(c) of the Mines and Minerals (Development and Regulation) Act, 1957, the Governor of Punjab is pleased to approve The Punjab Crusher Policy, 2023.

The primary objective of the policy shall be on providing coarse sand and gravel at affordable rates to the consumers and to ensure adequate supply of sand and gravel in the State, through appropriate market interventions by the Government.

1. Introduction

- a. This policy may be called the Punjab Crusher Policy, 2023.
- b. It shall come into force from the date of Notification in the official gazette.

2. Definitions

In this Policy the following words shall have the meaning as indicated.

- a. “Commercial Mining Site” shall have the same meaning as defined in the *Punjab State Minor Mineral Policy, 2023*
- b. “Commercial Project” shall mean any infrastructure project involving realty, roads, highways, railways or any building being constructed for commercial usage.
- c. “Crusher owner” shall mean any person who is under law liable to sue or be sued for any actions related to the operations of the Crusher Unit and shall include:
 - i. Proprietor in case of Sole Proprietorship
 - ii. Partners in case of a Firm/ Partnership
 - iii. Directors in case of a Company
 - iv. Trustees in case of a Trust

(2180)

- v. Members in case of a Society
- d. "Department" shall mean the Department of Mines & Geology, Government of Punjab
- e. "Director" shall mean the Director, Mines and Geology, Government of Punjab
- f. "Government" shall mean the Administrative Department dealing with Mines & Geology
- g. "Mineral" shall mean washed/ crushed sand and gravel obtained as a finished product from a Crusher Unit
- h. "Pit-head Price" shall mean the net sale price of sand or gravel excluding GST, at any Mining Site as defined under the *Punjab State Minor Minerals Policy, 2023*
- i. "Portal" shall mean the web-portal <https://minesandgeology.punjab.gov.in>
- j. "Rules" shall mean the *Punjab Minor Mineral Rules, 2013*

3. Crusher Units

- a. There shall be two main classes of Crusher Units namely Commercial Crusher Units (CCU) and Public Crusher Units (PCU)
- b. Screening-cum-washing plants shall also fall under the category of Crushers Units.

4. Registration of Crusher Units

- a. No crusher unit shall be allowed to operate in the State of Punjab unless it is registered with the Department dealing with Mines and Geology.
- b. The terms and conditions of Registration shall be as prescribed by the Government from time to time
- c. Annexure I to this policy shall indicate the District-wise details of registered Commercial Crusher Units and the period of validity of such registration
- d. Annexure II to this Policy shall indicate the District-wise details of registered Public Crusher Units and the period of validity of such registration.
- e. The Government shall from time to time update the Annexure I & II to this policy.

5. Crusher Sale Price (CSP)

- a. The Government shall, from time to time, notify a price, called the "Crusher Sale Price" (CSP), beyond which no Mineral shall be sold by any Crusher Unit. The present CSP is Annexed at Annexure III to this policy
- b. CSP shall include the cost of mineral, transportation from mining site to the crusher unit, processing charges and profit and loading of mineral onto any permitted class of transportation vehicles.
- c. CSP shall not include GST
- d. GST on CSP shall be charged as per applicable rates, from time to time
- e. Any Crusher Unit, which sells minerals at a rate higher than the CSP, shall be imposed a fine of Rs. 1 Lakh for each such proven violation

Provided that where any Crusher Unit has been prima facie found to have committed THREE such violations, the Director shall proceed to cancel/ suspend the registration of such a Crusher Unit in accordance with the procedure prescribed under this policy.

- f. Where the registration of any crusher unit has been cancelled by the Director as per above proviso, such a registration shall not be restored until the expiry of a period of one year from passing of such an order, irrespective of whether the ownership or management of such a Crusher Unit has undergone a change or not.

6. Public Crusher Units

- a. A PCU shall be a registered Crusher Unit selected through a transparent e-Tendering process prescribed under the Punjab Transparency in public Procurement Act and based on the lowest mineral price (inclusive of loading charges and not exceeding the CSP), quoted by such a Crusher Unit.
- b. The Director shall, with the approval of the Government, determine the number of PCUs to be established in each District of the State.
- c. The arrangement of raw material for any PCU from any Commercial Mining Site operating in the State shall be the responsibility of its Crusher owner.
- d. The Director or any officer authorized by him in this behalf may, from time to time, issue suitable directions to any Commercial Mining Site operating in the state to promptly sell unprocessed sand and/or gravel to a PCU.
- e. Pre-paid online orders for purchase of Minerals from any specific PCU shall also be accepted on the Portal operated by the Department. The consumer opting for pre-paid order shall specify the quantity of mineral required and shall make an advance online payment @ CSP + GST calculated automatically on the portal.
- f. In all cases of pre-paid orders the consumer shall arrange at his own level a vehicle for transporting the minerals from the PCU.
- g. The Government shall, from time to time, determine the minimum pre- paid order that shall be accepted on the Portal.
- h. Any order placed on the Portal shall be executed by the PCU in preference to any other order received by it.
- i. The Director, Mining & Geology or an Agency or an official nominated by him through a special order shall regularly monitor the execution of pre-paid orders received on the Portal.
- j. Minerals shall be sold only at tendered price plus GST at any PCU.
- k. Consumers shall be permitted to arrange a vehicle for the purpose of transportation of purchased minerals from a PCU. The cost of transportation shall, in all such cases, be settled by the consumer at his own level.
- l. Any consumer may also opt to avail of the services of an empaneled transporter at pre-determined prices, as and when such a facility is made available on the Portal by the Government;
 - i. Wherever the quantity of loaded minerals in a vehicle exceeds the pre-payment received on the Portal, the difference shall be paid to the PCU by the consumer before dispatch of minerals

Provided that the PCU shall ensure that the difference in quantity of loaded minerals is not more than 5% of the prepaid order.
 - ii. Wherever the final quantity of loaded minerals is less than the prepaid order, the Department shall refund the excess payment received.
- m. The onus of ensuring the roadworthiness of any vehicle arranged by a consumer for transportation of minerals from a PCU shall lie on the consumer. Any authority prescribed under the Motor Vehicle Act, 1988, as amended from time to time, may at any time inspect any vehicle and take such legal action as is deemed fit, in case the vehicle is found contravening any provision of the said Act.
- n. Volumetric formula for conversion of CFT and MT shall be notified by the Govt. from time to time.

7. Commercial Crusher Units

- a. Any registered Crusher Unit, other than a PCU, shall be called a Commercial Crusher Unit
- b. Government may at any time notify Crusher Sale Price (CSP) at which Minerals shall be sold at any CCU for reasons to be recorded in writing.

8. Online Registration Facility

- a. An online portal system shall be developed by the Department of Mines & Geology to register the crusher unit.
- b. The online portal shall inter-alia provide for online filing of returns and such other requirements identified from time to time by the Department.
- c. The crusher owners shall register their units themselves through online portal mode prepared by the Department.
- d. Every application for registration of a Crusher Unit shall be decided within a period of one month by the Director or any officer authorized by him in this regard.
- e. The Department shall, as soon as possible, prepare an end to end online paperless facility for applying, tracking and approving all applications for registration of Crusher Units.

9. Mining Rights for Crusher Units

- a. A Crusher owner may, if it so desires, participate in the bids for Commercial Mining Units under the *Punjab State Minor Mineral Policy, 2023*
- b. Where a Crusher Unit has successfully obtained the rights to operate a Commercial Mining Site it shall not discriminate in the sale of unprocessed sand and/or gravel from such a Commercial Mining Site to any other registered Crusher Unit
- c. Mining in any allocated Commercial Mining Site by any Crusher Unit shall be undertaken strictly in accordance with the provisions of the *Punjab State Minor Minerals Policy, 2023*

10. Weigh Bridges

- a. Govt. may at any time issue such directions to install weigh-bridge at every registered Crusher Unit. Weigh-bridge may be installed on PPP mode or Govt. can establish weigh-bridges on its own. However, it shall be the responsibility of crusher owner for making arrangements like power backup, infrastructure, furniture, drinking water, electricity, internet connectivity, computer etc.
- b. The weight of minerals shall be captured on the weighbridge.
- c. The weigh bridge shall be integrated with the online portal of the department.
- d. Weighment slips shall be issued through online mode only.
- e. The weighment slip for processed material shall be issued in Form 'Q' from the Portal.

11. Statutory Clearances

- a. The Crusher Unit shall be required to have valid permissions, licenses or any other statutory clearances mandated by any State or Central authority under any State or Central law.
- b. In the event of any revocation or suspension of such provision/license or statutory approval, the crusher unit shall be liable for deregistration provided a show cause notice of reasonable period shall be given by the competent authority.

12. Registration Fee

- a. There shall be an annual registration fee for any Crusher Unit. This shall be notified by the Government

and may be amended from time to time.

- b. Annual Registration Fee shall only be paid online on the Portal.

13. Renewal of Registration

- a. All requests for Renewal of Registration shall be processed online
- b. Renewal of registration shall be automatic upon receipt of annual fee on the Portal, unless there is a specific order of the Director prohibiting such renewal for a particular crusher unit.
- c. Failure to receive the annual fee on the due date shall result in automatic suspension of registration

Provided that where the annual fee, along with late fee equivalent to 25% of the annual fee, is received within 30 days of expiry of due date, the registration shall be automatically renewed

Provided further that where the annual fee is not received until the expiry of 30 days after the due date, the Registration shall be deemed to be cancelled; and such a Crusher Unit shall then be considered for registration only upon receipt of an application of Registration of a new Crusher Unit

- d. Renewal of registration shall not be denied on the grounds of delay in processing of the application by the Department

Provided that where the Department at any stage discovers that there has been a breach of conditions of registration, it may cancel the registration after affording a fair opportunity of hearing to the Crusher Owner.

Provided further that where the Director feels necessary he may, at any time after the process of affording an opportunity of hearing to the Crusher Owner has been initiated, suspend the registration of such a Crusher Unit.

14. Suspension and Cancellation of Registration

- a. Where it is prima facie discovered that any Crusher unit has violated any provision of this policy or any of the provisions of the Punjab Minor Minerals Policy 2023, the Director or any officer authorized by him shall issue a Show Cause Notice asking such Crusher Owner to show cause within a period of seven days why the registration of his Crusher Unit should not be cancelled
- b. Where the Crusher Owner fails to reply within the prescribed period or the reply is found to be unsatisfactory, the Director shall proceed to cancel the Registration of the Crusher Unit by passing a speaking order
- c. At any time after the issuance of the Show Cause Notice, the Director may suspend the registration of the Crusher Unit until the final decision on the Show Cause Notice by him.

15. Security

- a. Each Public Crusher Unit shall have to furnish a security amount of Rs. 4 lakh.
- b. In case ownership of a Crusher Unit is changed, the new owner shall have to reapply for obtaining fresh registration certificate from the department after paying full registration fees and security as applicable from time to time.

16. Monthly Returns

- a. Monthly Online Returns shall be filed by the Crusher Owner by the 7th day of every month, in such Forms as have been prescribed by the Department from time to time.
- b. The Crusher Owner shall be bound to submit online the necessary supporting documents such as weighment slip issued by the competent authority for all the material consumed in the crusher unit as and when required.

- c. The return shall be assessed by an officer authorized by the Director.
- d. The crusher owner shall be accountable for sources of minerals for crushing and shall satisfy the concerned Mining Officer while producing the details of source in monthly return in Form-C or GST paid bills or through transit pass issued.
- e. The monthly production of crusher unit declared by the respective crusher owner shall be matched with the monthly consumption of electricity based on statistical formula which is currently 4.50 KW of power consumed for every 1 MT of production. Similarly, the monthly production declared by the screening unit shall be matched with the monthly consumption of electricity based on statistical formula which is 3 KW of power consumed for every 1 MT of production. Calculation of raw material used to produce every unit of output shall be done as per statistical formula which may be amended by the Govt. from time to time. For better monitoring of Electricity units consumed by the crushing units, Govt. reserves the right to integrate the web portal of the department with PSPCL portal. Smart meters shall be installed for each crusher unit.
- f. If Generator set is used for supplying power then the same shall be metered and detail of power consumed shall be certified by PSPCL or any other competent authority notified by department. Details of power consumption through D.G. set shall be submitted in the monthly returns. Meters shall be installed to measure power consumption at expense of the crusher owner. Specification of the meter may be prescribed by the Director in consultation with the Punjab State Power Supply Corporation Limited (PSPCL).
- g. PSPCL shall disconnect the electricity connection of the crusher unit in case Director Mining cancels the registration of such crushers.
- h. After the filing of monthly return, if any crusher unit is found to have processed quantity in excess of material imported, such crusher owner shall be liable to pay royalty and other charges for the excess material processed by him in MT at the rate as detailed below:-
 - i. At the pit head price, as per prevailing mining policy issued by the Government or Annual concession value of the Mining Contract allotted to crusher owner, whichever is higher if payment is made by the crusher along with the monthly returns.
 - ii. Additional 15% of the above-mentioned rate in clause-I if payment is made within 15 days of the date of filing the returns.
 - iii. Additional 15% of the above-mentioned rate in clause-II if payment is made within 30 days of the date of filing the returns.
 - iv. The registration of the crusher shall be cancelled in case the payment is not paid within 45 days of filing returns provided that a show cause notice of 7 days shall be issued by the competent authority followed by right of hearing to the Crusher.

17. Environmental Management Fund

- a. An amount, which shall be notified by the Government from time to time, per Cubic Feet towards Environmental Management Fund (EMF) shall be paid by the crusher owner on the output of material along with the monthly returns (1MT =25CuFt).

Provided that where a crushing unit/screening plant has installed machinery with requisite modern technology such that the Punjab Pollution Control Board certifies that it is not a Polluting Unit, no such amount shall be charged.
- b. In case, a screening plant/crushing unit is able to establish that the material has been sold to another unit and has not been sold in open market to end consumer, then the monthly returns of both the

screening plant as well as the crushing unit shall be verified by the office of the concerned District Mining Officer. On verification, if it is found that the EMF amount paid by the screening plant is for the quantity that has not been sold in the open market, then the EMF amount shall be refunded to the said screening plant unit within a period of two months.

18. Right of Access

- a. No crusher owner or their representative shall deny access to any officer or authority authorised by the Director Mining or State Government for the purpose of inspection to be carried out in pursuance of any complaint or any violation of the instructions issued by competent authority or to ascertain any figure filled in returns or in any application given by Crusher Owner.
- b. During an inspection, if a crusher unit is found to be violating any provisions of the policy or any other law/regulation or instructions issued by a competent authority, a show cause notice of 2 days shall be given to the crusher owner to explain as to why the registration may not be cancelled

Provided that the Director may, at any time after issuance of the show cause notice, suspend the registration of the Crusher Unit

- c. If the crusher owner fails to submit a reply to the show cause notice or the reply is found to be unsatisfactory, the Director may cancel the registration of the Crusher Unit by passing a speaking order in this regard.

19. Stocking of Minerals

The Government may from time to time prescribe the maximum limits of stocking of minerals by any Crusher Unit or any entity engaged in sale/purchase of minerals.

20. Appeal

An appeal against any order passed by the Director under this policy shall lie before the Administrative Secretary, Mines & Geology, whose decision in this regard shall be final.

21. Repeal and Saving

- a. The Punjab Crusher Policy 2022 is hereby repealed
- b. All registrations of Crusher Units under the *Punjab Crusher Policy 2022* shall continue for the period for which these have been granted
- c. Any penal actions initiated under The *Punjab Crusher Policy 2022* shall continue to be dealt under the provisions of the said policy.

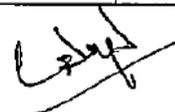
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GURKIRAT KIRPAL SINGH, IAS
Secretary to Government of Punjab
Mining & Geology

Chandigarh
The 2nd August, 2023

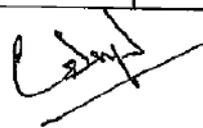
Annexure-I

Sr. No.	District	Name of Crusher	Registration valid upto
1	S.A.S Nagar	A.K.M. Screening Plant	12-11-2023
2	S.A.S Nagar	A.V. Stone Crusher	30-06-2023
3	S.A.S Nagar	Aggarwal Screening Plant	19-08-2023
4	S.A.S Nagar	Ajanta Screening Plant	30-06-2023
5	S.A.S Nagar	Ambika Stone Crusher & Screening Plant	12-08-2023
6	S.A.S Nagar	Amit Stone Crusher	30-06-2023
7	S.A.S Nagar	Angad Screening Plant	30-06-2023
8	S.A.S Nagar	A-one Enterprises Screening Plant	30-06-2023
9	S.A.S Nagar	A-one Stone crusher	30-09-2023
10	S.A.S Nagar	B.S. Screening Plant	22-12-2023
11	S.A.S Nagar	Baba Gorakhnath Stone Crusher and Screening Plant	30.09.2023
12	S.A.S Nagar	Baba New Budh Das Screening Plant	30.06.2023
13	S.A.S Nagar	Baba Rajindra Screening Plant	12-11-2023
14	S.A.S Nagar	Baba Sher Singh Screening Plant	28-02-2024
15	S.A.S Nagar	Baba Vishavkarma Stones	5/7/23
16	S.A.S Nagar	Balaji Screening Plant	28-10-2023
17	S.A.S Nagar	Bansal Screening Plant	30-09-2023
18	S.A.S Nagar	Bhagwati Stone Crusher	30-06-2023
19	S.A.S Nagar	Bharat Screening Plant	30-09-2023
20	S.A.S Nagar	Bharti stone crusher	17-09-2023
21	S.A.S Nagar	Chandigarh Stone crusher	30-09-2023
22	S.A.S Nagar	Chardikala Screening Plant	28-02-2024
23	S.A.S Nagar	Dashmesh Minerals Screening Plant	08-07-2023
24	S.A.S Nagar	Dashmesh Stone crusher	25-05-2023
25	S.A.S Nagar	Diwan stone crusher	30-06-2023
26	S.A.S Nagar	Durga Screening Plant	06-11-2023
27	S.A.S Nagar	Friends Stone crusher	30-06-2023
28	S.A.S Nagar	G.G. Stone crusher	31-03-2023
29	S.A.S Nagar	Ghaggar Stone Crusher	30-06-2023
30	S.A.S Nagar	Gopal Screening Plant	30-09-2023
31	S.A.S Nagar	Gopal Stone Crusher	14-05-2023
32	S.A.S Nagar	Grewal Stone Crusher	23-05-2023
33	S.A.S Nagar	Gulati Stone Crusher	30-06-2023
34	S.A.S Nagar	Gupta & Co. Stone Crusher	05-10-2023
35	S.A.S Nagar	Guru Kirpa Stone Crusher	30-06-2023
36	S.A.S Nagar	Guru Nanak Screening Plant	05-06-2023
37	S.A.S Nagar	Guru Nanak Stone Crusher	30-06-2023
38	S.A.S Nagar	Hargobind Stone Crusher & Screening Plant	30-06-2023
39	S.A.S Nagar	Harnampura Screening and Washing Plant	23-11-2023
40	S.A.S Nagar	Harsimran Screening Plant	30-09-2023
41	S.A.S Nagar	Hemkunt Stone Crusher	30-01-2024
42	S.A.S Nagar	Jai Bhart Stone Crusher	30-08-2023
43	S.A.S Nagar	Jai Durga Screening Plant	30-06-2023
44	S.A.S Nagar	Jai Durga Stone Crusher	30-06-2023



45	S.A.S Nagar	Jai Jawaia Stone Crusher	30-06-2023
46	S.A.S Nagar	Kalgidhar Screening Plant	30-09-2023
47	S.A.S Nagar	Kamboj Stone Crusher	30-06-2023
48	S.A.S Nagar	Kirti Stone Crusher	30-06-2023
49	S.A.S Nagar	Kirti washing Plant	30-06-2023
50	S.A.S Nagar	Kuldeep Singh & Brother Screening Plant	30-06-2023
51	S.A.S Nagar	Kuldeep Singh & Com. Screening Plant	30-06-2023
52	S.A.S Nagar	Kurali Stone Crusher	09-11-2023
53	S.A.S Nagar	Luxmi Stone Crusher	30-06-2023
54	S.A.S Nagar	Maharishi Markanda Stone Crusher	30-01-2024
55	S.A.S Nagar	Mahavir Stone Crusher	28-09-2023
56	S.A.S Nagar	Malwa Stone Crusher	30-06-2023
57	S.A.S Nagar	Mangat and Mavi Screening Plant	22-12-2023
58	S.A.S Nagar	Mavi Screening Plant	05-02-2024
59	S.A.S Nagar	Mubarikpur Stone Crusher	30-06-2023
60	S.A.S Nagar	Narain Singh Stone Crusher	30-06-2023
61	S.A.S Nagar	Naraingarh Stone Crusher	30-06-2023
62	S.A.S Nagar	Nav Aggarwal Stone Crusher	09-07-2023
63	S.A.S Nagar	Nav Akshay Stone crusher	14-04-2023
64	S.A.S Nagar	New Amar Stone Crusher	23-03-2024
65	S.A.S Nagar	New Punjab Stone Crusher	23-11-2023
66	S.A.S Nagar	P.S. Stone and Screening Plant	17-12-2023
67	S.A.S Nagar	Pal Stone crusher & Screening Plant	4/12/23
68	S.A.S Nagar	Patiala Screening Plant	30-04-2023
69	S.A.S Nagar	Pawan Stone Crusher	23-05-2023
70	S.A.S Nagar	Popular Screening Plant	14-09-2023
71	S.A.S Nagar	Puneet Screening Plant	30-06-2023
72	S.A.S Nagar	Punjab Stone Crusher	30-09-2023
73	S.A.S Nagar	R.K Screening Plant	23-02-2024
74	S.A.S Nagar	R.S. Trading Company	28-02-2024
75	S.A.S Nagar	Raja Stone Crusher	30-06-2023
76	S.A.S Nagar	Rajiv Stone Crusher	30-06-2023
77	S.A.S Nagar	Ranbir Stone Crusher	27-11-2023
78	S.A.S Nagar	Rohit Screening Plant	31-10-2023
79	S.A.S Nagar	Sahibjada Screening Plant	30-06-2023
80	S.A.S Nagar	Sai stone crusher	30-06-2023
81	S.A.S Nagar	Saini Stone Crusher	30-06-2023
82	S.A.S Nagar	Saini stone crusher Screening Plant	30-06-2023
83	S.A.S Nagar	Saket Stone Crusher	30-09-2023
84	S.A.S Nagar	Sangam bajri Screening Plant	30-09-2023
85	S.A.S Nagar	Sant Stone Crusher	30-06-2023
86	S.A.S Nagar	Sapatrishi Stone Crusher	31-03-2023
87	S.A.S Nagar	Saraswati Stone Crusher	30-06-2023
88	S.A.S Nagar	Sarpanch Screening Plant	22.12.2023
89	S.A.S Nagar	Satguru Stone Crusher	10-11-2023

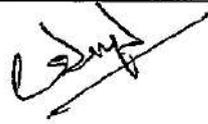
90	S.A.S Nagar	Satluj Stone Crusher	30-06-2023
91	S.A.S Nagar	Shankar Stone Crusher	09-11-2023
92	S.A.S Nagar	Shiv Pooja Stone Crusher	30-06-2023
93	S.A.S Nagar	Shiv Stone Crusher & washing plant	30-06-2023
94	S.A.S Nagar	Shiva Stone Crusher	30-06-2023
95	S.A.S Nagar	Shivalik Stone Crusher	30-06-2023
96	S.A.S Nagar	Shivam bajri Screening Plant	30-09-2023
97	S.A.S Nagar	Shri Ganesh Stone Crusher	30-09-2023
98	S.A.S Nagar	Shri Ganpati bajri Screening Plant	30-06-2023
99	S.A.S Nagar	Shri Gobind Gravel Screening Plant	30-06-2023
100	S.A.S Nagar	Shri Hari Krishna Stone Crusher	31-03-2023
101	S.A.S Nagar	Shri Krishna Screeing cum washing Plant	30-09-2023
102	S.A.S Nagar	Shri Krishna Stone Crusher	30-06-2023
103	S.A.S Nagar	Shri Mahadev Plant	23-11-2023
104	S.A.S Nagar	Shri Markanday Stone Crusher	30-06-2023
105	S.A.S Nagar	Shri OM Stone Crusher & Screening Plant	14-08-2023
106	S.A.S Nagar	Shri Ram Stone Crusher	30-06-2023
107	S.A.S Nagar	Shri Sai Stone Crusher & Screening Plant	30-06-2023
108	S.A.S Nagar	Simran Stone Crusher	26.01.2024
109	S.A.S Nagar	Supar Screening Plant	30-06-2023
110	S.A.S Nagar	Super Stone Crusher	04.12.2023
111	S.A.S Nagar	Surej Stone Crusher	30-06-2023
112	S.A.S Nagar	Titu Stone Crusher & Screening Plant	30-06-2023
113	S.A.S Nagar	Vaishno Stone Crusher	30-06-2023



Sr. No	Disctriect	Name of Stone Crusher	Registration valid upto
1	Pathankot	M/s Jai Guggaveer Stone Crusher Vill. Gugran	1.2.23
2	Pathankot	M/s Shri Ram Stone Crusher Vill. Gugran	31.10.23
3	Pathankot	M/s Krishna Stone Crushing Co. Vill. Gugran	31.3.23
4	Pathankot	M/s Walia Cont. co. Vill. Gurgan	24.4.23
5	Pathankot	M/s S.S Stone Crusher Vill. Pindi Parolian	14.3.23
6	Pathankot	M/s Shiv Shankar Stone Crusher Vill. Gugran	16.9.23
7	Pathankot	M/s Shivalik Stone Crusher Vill. Muthi	31.10.23
8	Pathankot	M/S GURU NANAK SOTNE CRUSHER VILL. GURAN	23.9.23
9	Pathankot	M/s Friends Stone Crusher Vill. Gurgan	31.3.23
10	Pathankot	M/s Balram Stone Crusher Vill Feroza P.O. Narot Jaimal Singh	17.7.23
11	Pathankot	MS SHREE SAI STONE CRUSHER AND SCREENER, VILLAGE FERROZA	24.4.23
12	Pathankot	M/s Gold Stone Crusher, Village Muthi (bamial) Tehsil & District Pathankot	27.9.23
13	Pathankot	M/s Jai Shanker Stone Crusher, Village Sarola Tehsil & District Pathankot	27.9.23
14	Pathankot	M/S GURU NANAK DEV JI SOTNE CRUSHER VILL. FERROZA THE& DISTT. PATHANKOT	15.3.23
15	Pathankot	M/s Nanak Stone Crusher, Barnala, vill. Seonti, Teh & Distt. Pathankot	31.3.23
16	Pathankot	M/s Baba Dhana Singh Ji Stone Crusher, vill. Seonti, Teh & Distt. Pathankot	11.3.24
17	Pathankot	M/s Majha Stone Crusher Co. vill. Seonti, Teh & Distt. Pathankot	30.10.23
18	Pathankot	M/s G.D Enterprises, Vill. Jaswan, Teh & Distt. Pathankot	31.3.23
19	Pathankot	M/s Harjas Stone Crusher Co. Vill. Jaswan, Teh & Distt. Pathankot	7.6.23
20	Pathankot	M/s A.T Stone Crusher, Vill. Jaswan, Teh & Distt. Pathankot	23.3.24
21	Pathankot	M/s Walia Cont. Co. Stone Crusher, Vill Jaswan, Teh & Distt. Pathankot	16.11.23
22	Pathankot	M/s Guru teg Bahadur Stone Crushe, Vill Jaswan, Teh & Distt. Pathankot	2.6.23
23	Pathankot	M/s J.S Stone Crusher, Vill Jaswan, Teh & Distt. Pathankot	24.11.23
24	Pathankot	M/s Trohan Stone Crusher, Vill Jaswan, Teh & Distt. Pathankot	7.12.23
25	Pathankot	M/s Hemkunt Stone Crusher Co. , Vill Jaswan, Teh & Distt. Pathankot	31.3.23
26	Pathankot	M/s Hari Om Stone Crusher, Vill. Seonti, Teh & Distt. Pathankot	31.3.23
27	Pathankot	M/s New Wave Stone Crusher, Vill. Seonti, Teh & Distt. Pathankot	13.5.23
28	Pathankot	M/s Vikas Stone Crusher, Vill. Seonti, Teh & Distt. Pathankot	21.5.23
29	Pathankot	M/s J.S Grover Stone Crusher, Vill. Seonti, Teh & Distt. Pathankot	27.12.23
30	Pathankot	M/s Jawala Ji Stone Crusher, Vill. Seonti, Teh & Distt. Pathankot	30.3.23
31	Pathankot	M/s Sandeep Washed Stone Crusher, Vill. Seonti, Teh & Distt. Pathankot	31.3.23
32	Pathankot	M/s Saini Stone Crusher, Vill. Seonti, Teh & Distt. Pathankot	21.10.23
33	Pathankot	M/s Sai Stone Crusher, Vill. Seonti, Teh & Distt. Pathankot	12.7.23
34	Pathankot	M/s Ashok Grit Udyog, Vill. Seonti, Teh & Distt. Pathankot	31.3.23
35	Pathankot	M/s Shiva Construction Co. (Sarkar Stone Crusher, Vill Samiti, Seonti), Teh & Distt. Pathankot	21.1.23
36	Pathankot	M/s Falih Stone Crushing Co., Vill, Seonti, Teh & Distt. Pathankot	21.7.23
37	Pathankot	M/s Mani Mahesh Stone Crusher, Vill. Dalpat, Teh & Distt. Pathankot	16.3.24
38	Pathankot	M/s G.S Stone Crusher, Vill. Dalpat, Teh & Distt. Pathankot	26.6.23
39	Pathankot	M/s Shiva Stone Crusher, Vill. Meira Kallan, Teh & Distt. Pathankot	25.5.23
40	Pathankot	M/s Ram Dass Guru Stone Crusher, Vill. Meira Kallan, Teh & Distt. Pathankot	6.1.24
41	Pathankot	M/s Kuber Stone Crusher, Vill. Meira Kallan, Teh & Distt. Pathankot	01.11.23
42	Pathankot	M/s Vishal Stone Crusher, Vill. Meira Kallan, Teh & Distt. Pathankot	16.7.23
43	Pathankot	M/s Shree Bala Ji Stone Crusher, Vill. Meira Kallan, Teh & Distt. Pathankot	8.3.24
44	Pathankot	M/s Shiva Construction co. (Kiran Stone Crusher Vill. Meera Kallan)	20.11.23
45	Pathankot	M/s Krishna Wahed Stone Crusher, Vill. Kiri Khurd, Teh & Distt. Pathankot	16.3.24
46	Pathankot	M/s Doctor Da Crusher Vill. Maira Kallan	31.3.23
47	Pathankot	M/s Paras Stone Crusher Vill. Meira Kallan	21.11.23
48	Pathankot	M/s R.S Stone Crusher Vill. Meira Kallan	01.2.24
49	Pathankot	M/s SBS Stone Crusher Vill. Jaswan	18.1.23
50	Pathankot	M/s Mahavir Stone Crusher Vill. Siunti Taraf Narot Jaimal Singh	14.2.24
51	Pathankot	M/s Zimidara Stone Crusher, VILLAGE Siunti Taraf Narot Jaimal Singh,	30.1.24
52	Pathankot	M/s SANT STONE CRUSHER VILL. CHAK GAJJU	18.2.24
53	Pathankot	M/s Sangam Stone Crushing Vill. Kathlour	12.12.23
54	Pathankot	M/s Hargur Screening Plant, Vill. Abadgarh	18.3.23

55	Pathankot	M/s Thakur Stone Crusher, Vill. Nalunga	17.6.23
56	Pathankot	M/s National stone crusher, VPO Mirthal	23.6.23
57	Pathankot	M/s Jalandhar Stone crusher, G.T Road Vill Nalunga,	24.3.23
58	Pathankot	M/s Mahaluxmi Screener, Vill. Mirthal	02.06.23
59	Pathankot	M/s Bindra Stone Crusher, Vill. Abadgarh	24.1.24
60	Pathankot	M/s Khalsa Screening Udyog, Vill. Abadgarh	30.9.23
61	Pathankot	MS D.S.BAJRI WASHING & CRUSHING UDYOG, ABADGARH	29.6.23
62	Pathankot	M/s Shiv Shankar Stone Crusher samitti, Vill. Nalunga	17.6.23
63	Pathankot	M/s Rohan Stone Udyog Seumti, Vill. Nalunga	2.7.23
64	Pathankot	M/s Om Stone Crusher, Vill. Ghandran	17.12.23
65	Pathankot	M/s New Sharma Stone Crusher, Vill. Ghandran.	17.6.23
66	Pathankot	M/s Bee Ess Stone Crusher, Vill. Ghandran	22.10.23
67	Pathankot	M/s Diamond Bajri Co. Vill. Ghandran	22.8.23
68	Pathankot	M/s Gagandeep Stone Crusher, Vill. Dhaki Saida.	30.9.23
69	Pathankot	M/s Ankur Stone Crusher, Vill. Dhaki Saida	4.12.23
70	Pathankot	M/s Satuj Stone Crusher, Vill. Dhaki Saida.	13.12.23
71	Pathankot	M/s Ravi Stone Crusher, Vill. Dhaki Saida.	12.7.23
72	Pathankot	M/s Jehlam Stone Crusher, , Vill. Dhaki Saida.	12.7.23
73	Pathankot	M/s Beas Stone Crusher, Vill. Dhaki Saida	01.4.23
74	Pathankot	M/s Hans Pal Stone Crusher, Vill. Dhaki Saida	3.2.24
75	Pathankot	M/s Jai Durga Screener & Crusher, Vill. Dhaki Saida	11.7.23
76	Pathankot	M/s Mahajan Stone Crusher, Vill. Dhaki Saida	5.3.24
77	Pathankot	M/s Super Stone Crusher, Vill. Dhaki Saida	24.5.23
78	Pathankot	M/s Shri Ganpati Stone Crusher, Vill. Chak Chimna	5.3.24
79	Pathankot	M/s New Wave Stone Crusher, Vill. Kaunterpur	25.11.23
80	Pathankot	M/s Mahadev Stone Crusher, Vill Kaunterpur	11.2.24
81	Pathankot	M/s Vishkarma Industry, Vill. Kaunterpur	11.2.24
82	Pathankot	M/s Jai Hind Stone Crusher, Vill. Nangal Bhur	30.9.23
83	Pathankot	M.S GRAM UDYOG SAMITI, KHOKHAR	15.5.23
84	Pathankot	M/s Dashmesh Stone Crusher Udyog Samiti, Vill. Talwara Gujran	29.6.23
85	Pathankot	M/s New Hans Pal Stone Crusher, Vill. Talwara Gujran	16.5.23
86	Pathankot	M/s Shiv Shakti Stone Crusher, Vill. Talwara Jattan	27.7.23
87	Pathankot	M/s God Stone Crusher, Vill. Talwara Jattan	27.7.23
88	Pathankot	M/s Lalit Screening & Crushing Udyog Samiti Vill. Talwara Jattan	13.10.23
89	Pathankot	M/s Ambar Stone Crusher, Vill. Talwara Jattan	29.6.23
90	Pathankot	M/s Dharamdeep Stone Crusher, Talwara Jattan	30.9.23
91	Pathankot	M/s Ganpati Stone Crusher, Anner	30.9.23
92	Pathankot	M/s Shiva Stone Crusher, Anner	30.9.23
93	Pathankot	M/s Guru Teg Bahadur Stone Crusher, Andoi	3.2.24
94	Pathankot	M/s Dev Bhumi Stone Crusher Vill. Andoi Pathankot.	3.2.24
95	Pathankot	M/s Nav Durga Stone Crusher Vill. Andoi	9.11.23
96	Pathankot	M/s Kathgarh Shiv Shankar Stone Crusher Vill. Gurha Kalan	17.1.24
97	Pathankot	M/s Vijay Luxmi Garam Udyog, Tajpur	28.4.23
98	Pathankot	M/s C.C.S. Stone crusher, Makimpur	27.1.24
99	Pathankot	M/s Guru Nanak Stone crushing Co., Makimpur	11.2.24
100	Pathankot	M/s Madhopur Stone Crusher (Regd.)	25.5.23
101	Pathankot	M/s J.S Grover Stone Crusher, Madhopur (Unit 2)	16.4.23
102	Pathankot	M/s Shri Bala Ji Infraalcon P. Ltd. (Regd.) Behrian	8.9.23
103	Pathankot	M/s Kesri Stone Crusher, Behrian	6.4.23
104	Pathankot	M/s Tridev Stone Crusher, Behrian	29.6.23
105	Pathankot	M/s Vij Stone crusher, Behrian	5.3.23
106	Pathankot	M/s Satluj Stone Crusher, Behrian	1.12.23
107	Pathankot	M/s krish Stone Crusher, Behrian	30.9.23
108	Pathankot	M/s Global Stone Crusher, Behrian	20.3.23
109	Pathankot	MS MADHAV STONE CRUSHER VILL. BEHRIAN BAJURAG	11.5.23
110	Pathankot	M/s Jai Shri Ram Stone Crusher, Behrian	11.3.24

111	Pathankot	M/s Krishna Stone Crusher, Behrian	6.6.23
112	Pathankot	M/s Pathankot Stone Crushing Co., Behrian	12.3.23
113	Pathankot	M/s Maruti Stone Crusher, Behrian	30.9.23
114	Pathankot	M/s K.S Stone Crusher, Behrian	25.5.23
115	Pathankot	M/s Nav Durga stone Crusher, Behrian	30.9.23
116	Pathankot	M/s Tulsi Stone Crusher, Behrian	6.6.23
117	Pathankot	M/s New Raavi Stone Crushing Co., Behrian	16.4.23
118	Pathankot	M/s Abhi Stone Crusher, Behrian	29.5.23
119	Pathankot	M/s Ganpati Stone Crusher, Behrian	24.9.23
120	Pathankot	M/s Asian Stone Crusher, Behrian	6.2.24
121	Pathankot	M/s Thakur Stone Crusher, Behrian	29.9.23
122	Pathankot	M/s Jai Shakti Stone Crusher, Behrian	12.3.23
123	Pathankot	M/s Ram Shri Stone Crusher, Behrian	25.1.23
124	Pathankot	M/s Super Mine Stone Crusher, Behrian	31.3.23
125	Pathankot	M/s Bharat Stone Crusher, Behrian	1.6.23
126	Pathankot	M/s Satyam Stone Crusher vill. Behrian	8.9.23
127	Pathankot	M/s S.S Stone Crusher Vill. Behrian	2.12.23
128	Pathankot	M/s Bhagwati Stone Crusher Vill. Behrian	28.9.23
129	Pathankot	MS SOMA BUREYA (JV) SOMA ENTERPRISE LTD VILL. JUGIAL	29.4.23
130	Pathankot	M/s Om Stone Crusher, Haryal	26.5.23
131	Pathankot	M/s S.K Stone Crusher, Haryal	26.5.23
132	Pathankot	M/s Thakur Stone Crusher, Haryal	7.7.23
133	Pathankot	M/s Shri Om Stone Crusher Udyog Samiti, Haryal	12.4.23
134	Pathankot	M/s Baba Budha Stone Crusher, Haryal	26.5.23
135	Pathankot	M/s Mars Crusher, Vill. Treheli, P.O Haryal	28.1.24



Sr. No.	District	Name of Crusher	Registration valid upto
1	Ropar(APS)	Akash Infrastructure Stone Crusher and Screening Plant,	4/2/2023
2	Ropar(APS)	Ropar Crushing and Screening Plant,	2/12/2023
3	Ropar(APS)	Sidhi vinayak stone crusher	9/11/2023
4	Ropar(APS)	Shivalik screening unit, Algran	9/11/2023
5	Ropar(APS)	Adesh Stone Crusher,	2/11/2023
6	Ropar(APS)	Malwa Screening Unit, Algran	15/11/2023
7	Ropar(APS)	Bhinder Stone Crusher,	10/11/2023
8	Ropar(APS)	Jp Enterprises,	12/11/2023
9	Ropar(APS)	Ludhiana Stone Crusher and Screening Plant, Algran	9/11/2023
10	Ropar(APS)	Akam Private Limited, (Inder Stone Crusher	16/12/2023
11	Ropar(APS)	Shiwalik Screening Plant, Algran	29/11/2023
12	Ropar(APS)	JS Screening Plant	22/3/2023
13	Ropar(APS)	Ruhani Screening and Crushing Plant,	09/11/2023
14	Ropar(APS)	Gobindgarh Stone Crusher, Algran	10/11/2023
15	Ropar(APS)	New Sulej Stone Crusher Unit 2,	10/11/2023
16	Ropar(APS)	Neelam Stone Crusher,	02/02/2024
17	Ropar(APS)	Kalgidhar Stone Crusher,	22/11/2023
18	Ropar(APS)	Guru Stone Crusher, Khera kalmot	16/2/2024
19	Ropar(APS)	RS Stone Crusher,	17/10/2023
20	Ropar(APS)	Gill Stone Crusher,	23/11/2023
21	Ropar(APS)	Shiwalik Stone Crusher, Nangran/Khera kalmot	9/11/2023
22	Ropar(APS)	Dasmesh Stone Crusher, Kehra Kalmot	1/12/2023
23	Ropar(APS)	New Sulej Stone Crusher Unit 1, Khera Kalmot	1/2/2024
24	Ropar(APS)	GS Screening Plant, Khera Kalmot	26/11/2023
25	Ropar(APS)	Babaji Stone Crusher, Nangran	expired
26	Ropar(APS)	Ganga Stone Crusher, khera kalmot	6/1/2024
27	Ropar(APS)	GAD Screening Plant, Nangran	15/11/2023
28	Ropar(APS)	Mahavir Stone Crusher, Khera Kalmot	9/12/2023
29	Ropar(APS)	Soma Stone Crusher Unit 2, Nangran	expired
30	Ropar(APS)	Guru Kirpa Stone Crusher, Khera Kalmot	14/2/2024
31	Ropar(APS)	Malwa Screening and Stone Crusher, Bhallan	11/11/2023
32	Ropar(APS)	Yogi Stone Crusher and Screening Plant,	18/11/2023
33	Ropar(APS)	Guru Nanak Stone Crusher, Bhallan	09/11/2023
34	Ropar(APS)	Bhalla cone Crusher, Bhallri	Expired
35	Ropar(APS)	Kuber Screening Plant, Bhallan	9/11/2023
36	Ropar(APS)	Rana Stone Crusher, Bhargal	26/11/2023
37	Ropar(APS)	Sat Guru Stone Crusher, Nangran	10/11/2023
38	Ropar(APS)	Gurwinder Doaba Stone Crusher,	23/12/2023
39	Ropar(APS)	Puri Stone Crusher, Plata	23/11/2023
40	Ropar(APS)	GN stone and screening plant, spalwan	21/12/2023
41	Ropar(APS)	Kahlon Screening plant, Plata	10/11/2023
42	Ropar(APS)	Shri Hemkunt Stone Crusher, Plata	15/11/2023
43	Ropar(APS)	Pankaj Stone Crusher	23/1/2024
44	Ropar(APS)	Sai Stone Crusher, Swarha	09/11/2023
45	Ropar(APS)	Walia Stone Crusher And Screening Plant, Bainhara	10/11/2023
46	Ropar(APS)	Sat Sahib Stone Crusher and Screening Plant, Haripur	04/11/2023
47	Ropar(APS)	Bainhara Stone Crusher and Screening Plant, Bainhara	9/2/2024
48	Ropar(APS)	RB Stone Crusher, Swara	10/11/2023
49	Ropar(APS)	Chandigarh Stone Crusher and Screening Plant, Spalwan	28/03/2023

50	Ropar(APS)	Sanghera Stone Crusher and Screening Plant ,Swara	09/11/2023
51	Ropar(APS)	Prithvee Stone Crusher and screening Plant ,Spalwan	14/03/2023
52	Ropar(APS)	baba gurdita ji stone crusher,Bainhara	3/3/2024
53	Ropar(APS)	Chardikalan stone crusher,Plata	24/3/2024
54	Ropar(APS)	GR Stone Crusher, Saidpur	10/11/2023
55	Ropar(APS)	Sai Laddi Shah Screening Plant, Saidpur	26/11/2023
56	Ropar(APS)	Saidpur Stone Crusher,Saidpur	10/11/2023
57	Ropar(APS)	Sagun Stone Crusher and Washing Plant,Saidpur	09/11/2023
58	Ropar(APS)	New Hargobind Stone Crusher,Saidpur	15/11/2023
59	Ropar(APS)	Golden Aggregates Screening Plant,Saidpur	15/11/2023
60	Ropar(APS)	I Cone Crusher,Saidpur	09/11/2023
61	Ropar(APS)	New Chandigarh Stone Crusher,Saidpur	10/11/2023
62	Ropar(APS)	New Malwa Stone Crushers ,Saidpur	11/11/2023
63	Ropar(APS)	M and M Stone Crushers,Saidpur	10/11/2023
64	Ropar(APS)	Guru Mehar Stone Crusher Village Swara	09/10/2023
65	Ropar(APS)	Fateh Stone Crusher Village Swara	09/10/2023
66	Ropar(APS)	Chardikalan stone crusher,swara	22/12/2022
67	Ropar(APS)	Vishal Stone Crusher and Screening Plant,Plata	19/01/2024
68	Ropar(APS)	Bharat Stone Crusher	30/1/2024
69	Ropar(APS)	G.K Lakshmi Ganpali Minerals, Agampur	15/11/2023
70	Ropar(APS)	Rama Agreegates and Screening Plant,Agampur	23/5/2023
71	Ropar(APS)	AK Minerals,Agampur	23/5/2023
72	Ropar(APS)	Hargobind Stone Crushing Company,Agampur	23/5/2023
73	Ropar(APS)	SNM Corporation,Agampur	18/1/2024
74	Ropar(APS)	JTR Stone Crusher,Agampur	09/11/2023
75	Ropar(APS)	Supreme Enterprises,Agampur	09/11/2023
76	Ropar(APS)	AS Brar Stone Crusher,Agampur	27/01/2023
77	Ropar(APS)	Metro Crushers and screeners pvt.ltd,Agampur	17/1/2024
78	Ropar(APS)	MG Stone Crushers,Agampur	09/11/2023
79	Ropar(APS)	UV Stone Crusher	30/6/2023
80	Ropar(APS)	VS Associates ,Dher	09/11/2023
81	Ropar(APS)	Shakti Stone Crusher And Screening Plant,Dher	11/11/2023
82	Ropar(APS)	River Stone Crusher and Screening Plant ,Dolowal	15/11/2023
83	Ropar(APS)	Satguru Stone Crusher pvt.ltd,Agampur	12/11/2023
84	Ropar(APS)	Rana Stone Crusher,Chandpur Bela	11/1/2023
85	Ropar(APS)	Shri krishna and Company,Kalyanpur,Kiratpur	09/01/2024
86	Ropar(APS)	GS and Brothers Screening Plant ,Chandpur	27/12/2022
87	Ropar(APS)	Sat Kartar Stone Crusher,Raipur Saini	30/09/2023
88	Ropar(APS)	Friends Screeners and Crushers,Mehan	9/2/2024
89	Ropar(APS)	Sri Ganesh Stone Crusher ,Agampur	01/12/2023
90	Ropar(APS)	Motia Stone Crusher ,Agampur	04/12/2023
91	Ropar(APS)	Guru Nanak Stone Crushers,Agampur	02/12/2023
92	Ropar(APS)	Saini Stone Crusher and Screening Plant , Chandpur	15/11/2023
93	Ropar(APS)	Chandpur Screening and Crushing plant,Chandpur	30/9/2022
94	Ropar(APS)	Star Stone Crusher ,Agampur	09/12/2023
95	Ropar(APS)	Saptrishi Stone Crusher,Agampur	4/1/2024
96	Ropar(APS)	Guru stone crusher,agampur	16/2/2024
97	Ropar(APS)	MS Minerals Stone and Screening Plant,Agampur	8/2/2024

Sr. No.	District	Name of Crusher	Registration valid upto
1	Rupnagar	A.K Stone Crusher and Screening Plant, Bari Jhakhlan	07/12/23
2	Rupnagar	Akal Sahay Stone Screening Plant and Crusher	28-10-2023
3	Rupnagar	Akal Stone Crusher Sarsa Nangal	28-10-2023
4	Rupnagar	Akash Screening Plant Village, Babani Kurd	7/2/2024
5	Rupnagar	Akhard Stone Crusher, Diwari	30-06-2023
6	Rupnagar	Amit Kumar and Company, Bindrakh	18/11/2023
7	Rupnagar	Ashwinder Stone Crusher, Manguwal	01/11/23
8	Rupnagar	Baba Amarnath Screening Plant Sultanpur	09/12/23
9	Rupnagar	Bansal Stone Crusher, Bharatgarh	30-06-2023
10	Rupnagar	Bath Stone Crusher and Screening Plant Sarsa Nangal	27-10-2023
11	Rupnagar	Bhaddal Screening Plant Village Bhaddal	27/10/2023
12	Rupnagar	Bhaddal stone crusher, Bhaddal	09-12-2023
13	Rupnagar	Bhalla Stone Crusher, Bharatgarh	31-10-2023
14	Rupnagar	Bola Screening Plant, Majri Gujran	03/11/23
15	Rupnagar	Captain Stone Crusher & Screening Plant, Diwari	28-10-2023
16	Rupnagar	Chandigarh Screening Plant Bindrakh	03/11/23
17	Rupnagar	Charanjit and Brothers Stone Crusher, Diwari	28-10-2023
18	Rupnagar	Chaudhary Stone Crusher, Kakral Bharatgarh	27-10-2023
19	Rupnagar	Dashmesh Stone Crusher Diwari	18-11-2023
20	Rupnagar	Dhamrait Screening and Crushing Plant, Diwari	28-10-2023
21	Rupnagar	Dhan Dhan Baba Amarnath Screening Plant Village Bindrakh	03-01-2023
22	Rupnagar	Dhillon Screener Diwari	21-12-2023
23	Rupnagar	Doctor Stone Crusher, Choti Jhakhian	11/10/23
24	Rupnagar	Gico Stone Crusher, Allowal	20-10-2023
25	Rupnagar	Gillz Stone Crusher, Bharatgarh	06/11/23
26	Rupnagar	Grifcon Infrastructure, Bindrakh	07/11/23
27	Rupnagar	Guru Nanak Dev Stone Crusher and Screening Plant Village Santokhgarh	09/11/23
28	Rupnagar	Guru Nanak Stone Crusher, Bharatgarh	28-10-2023
29	Rupnagar	Hargobind Stone Crusher, Diwari	01/11/23
30	Rupnagar	J & H Screening and Crushing Unit, Sarsa Nangal	20-10-2023
31	Rupnagar	JM Enterprises, Sarsa Nangal	28-10-2023
32	Rupnagar	Jagdambey Stone Crusher, Diwari	23-11-2023
33	Rupnagar	Jagraji Stone Crusher, Sarsa Nangal	28-10-2023
34	Rupnagar	Jai Ambay Stone Crusher, Bharatgarh	28-10-2023
35	Rupnagar	Jai Mata Naina Davi Screening Plant	28-10-2023
36	Rupnagar	Jai Mata Stone Crusher, Bharatgarh	30-03-2023
37	Rupnagar	Lachi Stone Crusher and Screening Plant, Diwari	30-11-2023
38	Rupnagar	Ludhiana Crushing Unit, Bara Pind	27-10-2023
39	Rupnagar	M.S. Stone and Screening Plant, Majri Gujran	05/11/23
40	Rupnagar	Mann Stone Crusher & Screening Unit, Manguwal	19-06-2023
41	Rupnagar	MRC Screening Plant, Kakron	23/11/23
42	Rupnagar	Narindera Stone Crusher, Allowal	28/10/23
43	Rupnagar	Punjab Screening Plant Sahumajra	27-12-2023
44	Rupnagar	Punjab Stone Crusher, Bharatgarh	27-10-2023
45	Rupnagar	Ranjit Screening and Crushing Plant, Diwari	27-10-2023
46	Rupnagar	Rattan Stone Crusher, Manguwal	30-05-2023
47	Rupnagar	Sahib Screening Plant, Manguwal	29-10-2023
48	Rupnagar	Saini Screening and washing Plant, Diwari	03/11/23
49	Rupnagar	Saini Stone Crusher Panjera Road, Bharatgarh	29-10-2023
50	Rupnagar	Sant Stone Crusher, Bara Pind Bharatgarh	30-06-2023

51	Rupnagar	Sarsa Stone Crusher Sarsa Nangal	15-03-2023
52	Rupnagar	Satvir Screening Plant, Sarsa Nangal	09/11/23
53	Rupnagar	Shakti Stone Crusher, Bara Pind Bharatgarh	30-06-2023
54	Rupnagar	Shera Screening Plant, maguwal	01/11/23
55	Rupnagar	Shiva Stone Crusher, Kakrala Bharatgarh	17-11-2023
56	Rupnagar	Shivalik Stone Crusher, Bharatgarh	30-06-2023
57	Rupnagar	Sri Krishna Screening Plant Bindrakh	30-11-2023
58	Rupnagar	Sukhmani Engineers and Stone Crusher, Bharatgarh	20-06-2023
59	Rupnagar	Super Stone Crusher, Allowal	01/11/23
60	Rupnagar	Khalsa Stone Crusher and screening plant, Diwari	02/01/24
61	Rupnagar	Mukesh kumar & Com. Bindrakh	07/02/24
62	Rupnagar	Fateh Screening Plant, Bindrakh	21/02/24
63	Rupnagar	Baba Stone Crusher, Manguwal	07/02/2024



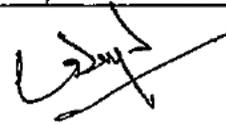
Sr. No.	District	Name of Crusher	Registration valid upto
1	Gurdaspur	MS Pankaj Screener	01/11/2023
2	Gurdaspur	Rama Aggregate Unit	01/11/2023
3	Gurdaspur	Rama Crushing Unit	25/11/2023
4	Gurdaspur	Ramwal Bajri Company	01/11/2023
5	Gurdaspur	Rama Stone Crushing Udyog Samiti	01/11/2023
6	Gurdaspur	Radhe shyam sundar Stone crusher	02/11/2023
7	Gurdaspur	Guru Nanak Dev ji Stone crusher	14/11/2023
8	Gurdaspur	Gurdaspur Stone crusher	04/12/2023
9	Gurdaspur	Shri sai Stone crusher	30/11/2023



Sr. No.	District	Name of Crusher	Registration valid upto
1	AMRITSAR	AMRITSARIA MALSTONE CRUSHER	30/09/2023



Sr. No.	District	Name of Crusher	Registration valid upto
1	Hoshiarpur	Jai Shankar Stone Crusher	10/11/23
2	Hoshiarpur	Sant Stone Crusher	10/11/23
3	Hoshiarpur	Stone Linker Crusher Udyog	16/11/23
4	Hoshiarpur	Kahlon Stone Crusher	02/12/23
5	Hoshiarpur	Vashisht Stone Crusher	11/11/23
6	Hoshiarpur	Shahi Stone crusher	10/11/23
7	Hoshiarpur	Mahadev Stone Crusher	13/11/23
8	Hoshiarpur	Balaji Stone Crusher	11/11/23
9	Hoshiarpur	Bharat Stone Crusher	13/11/23
10	Hoshiarpur	Miri piri Stone Crusher	10/11/23
11	Hoshiarpur	Harji Stone Crusher	10/11/23
12	Hoshiarpur	Guru Nanak Stone Crusher	11/11/23
13	Hoshiarpur	Saurav Concrete Stone Crusher	11/11/23
14	Hoshiarpur	Malwa Concrete Plant	10/11/23
15	Hoshiarpur	Shri Balaji Infrarealcon Pvt. Ltd	11/11/23
16	Hoshiarpur	Brar Stone Crusher	10/11/23
17	Hoshiarpur	SHIV URBAN SITES PVT LTD	11/11/23
18	Hoshiarpur	Shivalik Aggregate	30/09/23
19	Hoshiarpur	MS Master Stone Crusher	19/01/24



Annexure 2

List of Public Crusher Units in the State of Punjab.

Sr. No.	Name of Public Crusher Unit	District	Validity
Nil			



Annexure III

In accordance with Section 4 of this Policy the maximum permitted Crusher Sale Price (CSP) shall be as follows:-

S. no.	Description	Max Sale Price including loading (Rs./cft)
1	Coarse Sand/ Washed Sand	14
2	Round Bajri	14
3	Bajri 10-20mm	16.5
4	Bajri 20-40mm	16.5
5	Bajri 40-60mm	16.5

Note- For Public Crusher Unit maximum sale price shall be approved tender price.

